

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL

PRINCIPLE BENCH, NEW DELHI

EXECUTION APPLICATION NO: 43 OF 2024 IN
ORIGINAL APPLICATION NO: 111 OF 2018

IN THE MATTER OF

Kachchh camel Breeders Association

..... Applicant

VERSUS

MOEF&CC & others

.....Respondents

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BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION NO. 43 OF 2024
IN
ORIGINAL APPLICATION NO. 111 OF 2018

IN THE MATTER OF:

KACHCHH CAMEL BREEDERS ASSOCIATION ...APPLICANT

VERSUS

UNION OF INDIA & ORS. ...RESPONDENTS

AFFIDAVIT IN REPLY ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD

AND

DISTRICT LEVEL CRZ COMMITTEE

I, Falgun Modi, adult, having my office at Gujarat Pollution Control Board, Regional Office Kutch East at Gandhidham, Kutch, do hereby solemnly affirm and state on oath as under:

1. I am presently working as Regional Officer, Regional Office Kutch East with the Gujarat Pollution Control Board and Member Secretary, District Level CRZ Committee. I have perused the order dated 30.08.2019 passed in Original Application No. 111 of 2018, the order dated 16.09.2020 passed in Execution Application No. 12 of 2020 and the order dated 11.12.2024 passed in the present application by the Hon'ble Tribunal. I have also perused the

Falgun Modi



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record available in the office relating to the case and have acquainted myself with the facts of the case. I am authorized to make the affidavit on behalf of the Gujarat Pollution Control Board and am otherwise competent to affirm the present affidavit.

2. An application, being Original Application No. 111 of 2018, was filed before this Hon'ble Tribunal complaining about violation of provisions of the Coastal Regulation Zone Notification, 2011. In particular, it was alleged that mangroves in Nani Chirai and Moti Chirai areas of Bhachau Taluka in Kutch District are being destroyed. This Hon'ble Tribunal, after hearing the parties and considering the material produced on record, disposed of the application by order dated 30.08.2019. The order contained the following directions:

"22. We, therefore direct as follows:

(i) There shall be no obstruction of any kind in the creeks and free and continuous flow of estuarine water in the creeks will be ensured.

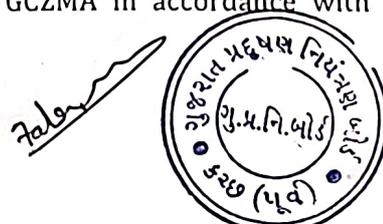
(i) The Forest Department, Government of Gujarat, GCZMA and Revenue Officials will jointly inspect the area to find out the persons who were responsible for obstruction of the creeks and take action in accordance with law including recovery of environmental damage and cost of restoration of mangroves damaged. This may be done within a period of one (1) month from today.

(ii) If there has been any activity which is in violation of CRZ Notification, 2011, the GCZMA will immediately take action in accordance with law.

(iii) If there has been any activity in the mangroves area which are in contravention of the Forest (Conservation) Act, 1980 or any other law, the Forest Department will immediately take action in accordance with law.

(iv) There shall be no salt manufacturing activity in CRZ - 1 area without following the due procedures provided under law/notification. If such activity are found the GCZMA will take action immediately to stop forthwith and initiate appropriate proceedings.

(v) The quantum of damage caused to the mangroves shall be assessed by the GCZMA in accordance with laid



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down procedures and the same shall be recovered from the persons responsible for the same within a period of one month from today.

(vi) The Forest Department, Government of Gujarat will take immediate action to restore the mangroves which are damaged within a period of six (6) months from hence."

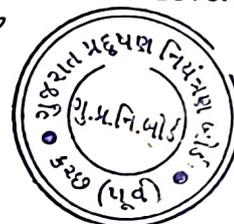
3. An execution application, registered as Execution Application No. 12 of 2020, came to be filed by the original applicant contending that the Gujarat Coastal Zone Management Authority has not followed the directions contained in the order dated 30.08.2019. It was alleged that the Authority has not taken any steps for stopping the unauthorized setting up of salt pans and carrying out salt manufacturing activity by building bunds, which is being conducted without obtaining requisite permissions and is causing damage to mangroves.

4. This Hon'ble Tribunal basis the material available on record noticed that the Coastal Zone Management Authority had acted on the directions contained in the order dated 30.08.2019 and therefore disposed of the Execution Application No. 12 of 2020 by making the following observations:

"8. In view of the above, let further steps be taken for enforcement of order of this Tribunal dated 11.09.2019. The amount determined be recovered expeditiously and restoration work be executed which may be overseen by a joint Committee comprising Forest Department and GCZMA. Forest Department will be the nodal agency for compliance. The joint Committee may ensure compliance of directions, including stopping and remedying violation of CRZ Notification, including any salt manufacturing activity and Forest Conservation Act, 1980. The joint Committee may file a compliance report with the Chief Secretary, Gujarat within three months."

5. District Level Committees have been constituted for every coastal district under a Circular dated 14.10.2013 of the Government of

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Gujarat. The primary objective of the Committee is to assist the Gujarat Coastal Zone Management Authority. These Committees have been bestowed with the power to verify any complaint regarding violation of CRZ Notification and take necessary actions under intimation to the Gujarat Coastal Zone Management Authority. The Committee is headed by the District Collector of the concerned district and has officials of other departments at district level as its members, including an officer from the State Pollution Control Board.

6. For the purposes of the present case, the Committee constituted for Kutch district has been handling the complaints of instances of violation of CRZ Notification in the coastal area. The Committee, after conducting necessary inquiry, has been issuing directions, in consultation with the State Coastal Zone Management Authority against the violators and ensuring stoppage of offending activity. The Committee also oversees implementation of corrective action and measure to mitigate or remediate the damage to the local ecology.
7. The District Level Committee has held meetings on 24.05.2023, 1.11.2023, 24.09.2024, 29.01.2025, 23.07.2025 and 29.08.2025 concerning complaints pertaining to the subject matter of the application. All complaints about construction of bunds, setting up of salt pans, conducting of salt manufacturing activity and/or any other violation of CRZ Notification have been taken up for discussion and consideration by the Committee. The Committee, in almost all cases, has issued appropriate instructions for stoppage of the illegal activity and overseen the compliance of such directives.

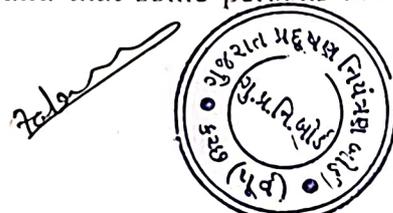
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8. As regards violations in Nani Chirai and Moti Chirai, they have been found to have taken place in the land allotted to Deendayal Port Authority (DPA). For all these past complaints, instructions were given to DPA for doing compensatory mangrove plantation. About 150 hectares mangrove area has been cumulatively found damaged in the reports, and DPA has been directed to plant 03 times more mangroves. For this purpose, DPA has deposited an amount of Rs. 2,42,64,200-/- towards mangrove plantation in an area of 450 hectares.
9. As regards violations in Jangi area, DPA had initially contended that there has been no proper identification of ownership and possession of land where violations have taken place and therefore the responsibility for such instances of violation and damage to environment cannot be fastened upon DPA. The work of carrying out survey of the land was hastened and upon completion of such survey it has been found that the violations did in fact take place in the land demarcated by the Office of the District Inspector of Land Record, Kutch as having been allotted to DPA. The inspection reports following the complaints revealed that mangroves in an area of 32 hectares in Jangi had been damaged. The inspection also showed that mangroves in an area of 83 hectares in Gulamsha Pir have also been damaged due to clearing of land for setting up salt pans and construction of bunds blocking the flow of water. For the damage to mangroves in Jangi and Gulamsha Pir area, DPA was instructed to submit restoration plan.
10. Independently, the District Level Committee has issuing instructions regularly to the DPA to monitor its land and ensure that no illegal activity takes place within its land, and to take immediate action whenever it is found that some persons have





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illegally encroached over the land, have made bunds to block free flow of water and have preparations or actually started salt manufacturing activity. In cases where the activity of manufacturing salt was found to have been commenced by persons who had been granted lease of land by DPA, the DPA was directed to not just stop the lessee from doing any activity which violates the environmental laws and damages the environment but cancel the lease of such lessees. In all other cases, DPA was told to remove the encroachment and ensure free flow of estuarine water. Separately, DPA was instructed to maintain security of the land allotted to it by engaging sufficient security staff and employing modern technology for surveillance of the area. The instructions are not being annexed to the present reply as they have already been placed on record along with the reply filed on behalf of the State Coastal Zone Management Authority.

11. I state that inspections have been and are being conducted on a regular basis by officials of the State Pollution Control Board and the district administration in their jurisdictional area. Any offending activity noticed during inspection, whether the same is of construction of a bund stopping the free flow of estuarine water or construction of salt pans without obtaining prior permission from the regulatory authority, the aberrations have been reported to the Committee and the Committee has thereafter issued necessary directions for stoppage of such activity and restoration of the ecology. Almost all the instances of violations have been observed over the land allotted to DPA, and therefore DPA has been asked to take action. In other cases of violation outside the DPA area, action has been taken by the Committee for removing the offending bunds and reviving the original status of free flow of estuarine water in the creeks.





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12. On 05.07.2023, a Joint Inspection of Sub-Divisional Magistrate-Bhachau and GPCB Regional Office, Kutch-East was carried out and it was observed as follows:

- *Salt pans were constructed for manufacturing of raw salt behind Gulamsha Pir with co-ordinates 23o09'47.8" N 70o21'46.9" E by destructing mangroves and dead mangroves were observed at the site. Bunds were constructed to obstruct the flow. Imprints of JCB/Machineries for destruction of mangroves can be observed on site.*
- *Bunds were observed constructed to obstruct the free flow of creek water at 23 09 31 N and 70 22 19 E and the said area falls under CRZ 1-A area as per the CRZ Notification-2011 prepared by Gujarat Coastal Zone Management Authority.*
- *Looking to the site condition; Point no: 1 to 5 of the representation made by Kutch Camel Breeders Association seems true on site. With respect to point no: 6 apart from names mentioned in the complaint; other units engaged in salt manufacturing are also liable for initiating action.*

13. In view of the observed non-compliances, a communication was addressed to the DPA to take the following steps:

- *To cancel all such leases which violates the provisions of the CRZ Notification, 2019 with immediate effect.*
- *To initiate bund removal activity in and around the inter tidal areas which are affecting the mangroves, blocking the creeks, disturbing the natural flow of tidal waters and commenced without obtaining prior clearance from the competent Authority are in violation of the provision of the CRZ notification.*
- *To initiate mangroves restoration procedure of the affected area and implement the measures to restore the pre-conditions.*
- *To create effective mechanism for complying with the provisions of CRZ Notification, 2019 within DPT area.*

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This communication has been placed on record of the present proceeding. Thereafter the issue was discussed in subsequent meetings and follow-up communications were also issued by the Chairman, District Level Committee.

14. I say that no satisfactory action was taken by the DPA. The matter was again discussed in the meeting of Chairman, District Level Committee held on 11.06.2024 wherein it was decided that DPA shall submit CAG audit compliance report. The Chairman, District Level Committee again issued letter dated 02.08.2024 to address the matter and directed the concerned officials to submit the compliance report to comply with orders passed by this Hon'ble Tribunal. The matter was again taken up for discussed in the meeting of District Level Committee on 24.09.2024 in the presence of DPA officials. It was decided during the meeting that the Forest Department officials along with DPA officials shall re-verify the destructed mangrove area and remove illegal bunds due to salt encroachment with the help of machineries to be provided by DPA. The Chairman, District Level Committee conveyed a strict message to the DPA officials regarding violation of CRZ Notification, violation in DPA area and their in-action in the matter. In this regard, the following activities were specified to be carried out by the DPA with the assistance of Forest Department within 15 days:

- *Forest Department along with DPA shall re-verify the destructed mangrove area & remove illegal bunds due to salt encroachment with the help of machineries to be provided by DPA.*
- *Restoration of mangrove areas shall be done by DPA.*
- *Forest Department shall submit the reports along with names who has destructed mangroves due to*



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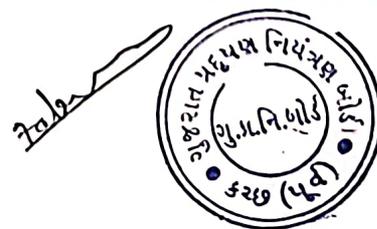


salt encroachment so further action can be initiated as per laws.

- *As per Hon'ble NGT order in O.A. No. 111/2018 & E.A. No. 12/2020; Forest Department has carried out 350 hectares of mangrove plantation. In view of the same, Forest Department, GPCB, Regional Office, Kutch (East) & DPA shall re-verify the mangrove area including the area of Gulamshah Pir Dargah and additional salt encroachment, if any and submit the names of violators to the committee.*
- *Forest Department and GPCB, Regional Office, Kutch (East) shall carry out random individual monitoring to prevent further mangrove destruction.*
- *Forest Department shall prepare KML files of existing mangrove patches so as to prevent and avoid further mangrove destruction*

15. Even after issuance of the aforementioned directions, no noteworthy or satisfactory action was taken by DPA. So by letter dated 15.10.2024, Chairman, District Level Committee and District Collector, Kutch asked the Chairman of DPA to take necessary action with reference to the reported violations and noticeable encroachments and submit action taken report.

16. The Regional Officer of Gujarat Pollution Control Board and officials of the Forest Department carried out a joint visit on 29.11.2024 and 30.11.2024, and found that an area of almost 1 kilometer of DPA land had been encroached. Basis the inspection, a meeting was conducted on 03.01.2025 and 29.01.2025 under the Chairmanship of SDM, Bhachau with officers of Gujarat Pollution Control Board, DPA officials and Forest Department officials. It was discussed in the meeting that DPA has not arranged additional machines for execution of bund removal work. It was pointed out that due to lack of coordination from

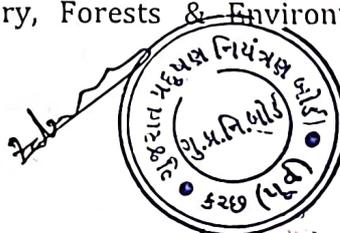




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DPA, proper police protection was not arranged for removal of encroachment. It was informed to DPA that despite continuous follow-ups and efforts made by local administration DPA has adopted a lethargic approach, both in maintenance of security and safety of the allotted lease land and removing encroachment as well as illegal construction of bund and stoppage of unlawful and unauthorized activity. It was complained that even though it is primarily responsible for protection and restoration of mangroves, DPA is not making sufficient efforts. The Executive Engineer of DPA who was present in meeting was strictly instructed to take action to prevent violation of CRZ Notification and comply with orders passed by this Hon'ble Tribunal.

17. Unfortunately, no effective action was taken by DPA. Multiple letters were written to DPA on 06.02.2025, 17.02.2025, 07.05.2025 and 25.06.2025. Yet, no substantial has been taken by DPA. Ultimately on 23.07.2026 in the meeting of the District Level Committee it was decided to give a final opportunity of one month to DPA to remove all encroachments and carry out restoration of mangroves. It was indicated that if no action is taken on ground level then Chairman of DPA may take disciplinary action against his erring officers for their inaction. It was also informed that for the removal of encroachment, machinery shall be provided by R&B Department of State Government and entire cost (including machinery, police protection and manpower) shall be recovered from DPA as per "Polluter Pays Principle". Accordingly, final one-month notice dated 31.07.2025 was issued to the Chairman, DPA containing the following directions.
18. The work was not completed by DPA within one-month timeline fixed in the meeting of the Committee. a review meeting under the chairmanship of Principal Secretary, Forests & Environment



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Department, was held on 28.08.2025 which was attended by APCCF (Land), Director (Environment), CCF- Kutch, DCF- Kutch, Dy. Director- GEER, Shri H.B. Chauhan- Expert member, Member Secretary- GPCB, MS- DLC Kutch and SDM Bhachau. After discussion and deliberation, it was decided that DLC-Kutch(E) shall submit a time-bound action plan indicating the steps to be taken by the implementing agency i.e. DPA within 15 days. Accordingly, a District Level Committee meeting was conducted on 29.08.2025 along with the officials of DPA wherein the DPA officials were directed to undertake the following:

- *To submit time bound action plan for phase wise encroachments removal of illegal salt pans and restoration of mangroves where mangrove destruction had taken place. Priority about 96 hectares ((32* 3) land area) and Gulamsha Pir area in about 83 hectares land area, where mangroves destruction was found as mentioned in report of DLCRZ committee dated July 2023, immediately.*
- *To ensure all security measures in Eco sensitive and critical areas which are possessed by DPA to prevent further encroachment and mangroves destruction. DPA to submit security plan for the above-mentioned act.*
- *DPA Officials to meet personally DILR for any clarification required about the land possessed by whom; whether DPA or Revenue dept or Forest dept.*
- *DPA Officials to meet Superintendent of Police, Kutch (East) personally regarding requirement of deployment of police force while bund removal activity to be carried out by DPA.*

Pursuant thereto, DPA submitted a time bound action plan.





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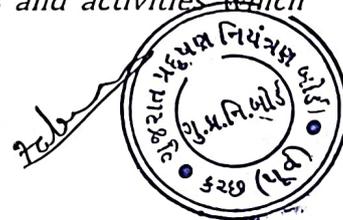
19. In order to monitor the compliance by DPA, on 22.12.2025 and 23.12.2025 the members of the District Level Committee visited Jangi area and have submitted the following conclusions and recommendations:

Conclusion:

- *Creek tributary surrounded by mud-flats was observed towards south direction which falls under CRZ-1 (A) area as per sheet no: 220 of approved CZMP Map,2011.*
- *Constructed bund in 800-meter X 800-meter area towards landward side in north direction near HTL in Jangi is obstructing the natural flow of creek and also destroyed mangrove plantation in said area.*
- *DPA has allotted mangrove restoration work to the Forest department for carrying out 3 times mangrove plantation i.e. 96 Ha(32*3 Ha) in Jangi area.*
- *Saltpans were observed on the way towards Gulam sha Pir Dargah and also behind the Gulamshah Pir Dargah (in East & West Direction). Bunds for salt pans were constructed in CRZ area and is obstructing the natural flow of creek and destroyed mangrove plantation in said area.*
- *Area behind the Gulamshah Pir Dargah is of 85 Ha with 4067 RMT needs to be demolished as per google imaginary. As per sheet no: 218 and 219 of approved CZMP 2011 maps; this area falls under CRZ-1 A area.*

Recommendation:

- *DPA shall assess existing encroachment in CRZ-1A area and prepare detailed plan;*
- *To stop further encroachment;*
- *To initiate bund removal activity in and around the inter tidal areas which are affecting the mangroves, blocking the creeks, disturbing the natural flow of tidal waters and activities which*



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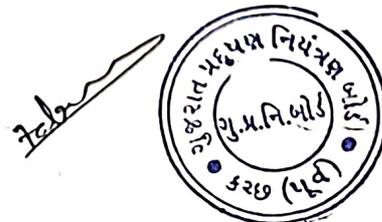


are commenced without obtaining prior clearance from the competent Authority and are in violation of the provision of the CRZ notification;

- *DPA shall carry out Drone surveillance activity on regular basis to control illegal encroachment activity at initial stage.*
- *DPA shall carry out bund removal activity and carry out mangrove restoration at Jangi area and Gulamshah Pir area and submit action taken report to DLCRZ.*
- *DPA should review the existing land use pattern of Jangi and Gulamshah Pir area under their possession and superimpose it on the approved CZMP maps, 2011 to verify CRZ Applicability and act accordingly.*
- *DPA shall prepare KML (google imaginary) files of existing mangrove patches.*

20. The members of the District Level Committee held a meeting with Chairman and Deputy Chairman of DPT on 23.12.2025 and asked them to take appropriate action after considering the above-mentioned recommendations. In furtherance of the above, by letter dated 24.12.2025, Member Secretary, District Level Committee instructed the Chief Engineer, DPA to comply with the recommendations of the Joint Committee and submit action taken report at the earliest.

21. Subsequently in the meeting of the District Level Committee held on 31.12.2025 DPA was directed to complete the bund removal activity by 07.01.2026 and thereafter the Forest Department shall be carrying out the work of restoration of mangroves in CRZ 1-A area near Gulamshah Pir dargah area where mangroves destructed. Forest Department has started mangroves plantation in Jangi area. Chairman DLCRZ has instructed to Forest Department to accomplish mangrove plantation in Jangi area as early as possible.





22. A joint inspection was carried out by members of District Level Committee on 06.01.2026 wherein the following was observed:
- *DPA has initiated bund removal activity and is still continued.*
 - *Some of the bunds are observed levelled and cuts were observed in the bunds.*
 - *Drone survey was conducted and it was observed that, cuts are made from location 23o 9'30.27" N & 70o 22 '18.56" E to 23o 9' 33.58" N & 70o 22' 57.62" E in the main bund which is the nearest to the creek and water flow from the pans were observed going into the creek. This bund is the area behind the Gulamsha Pir dargah of 83 hectares land where mangroves were destructed which was earlier mentioned in the report of DLCRZ committee dated July 2023, immediately.*
 - *As per aerial view through drone survey; bunds were observed nearby the creek tributary at coordinates 23.151604 & 70.345629. DPA has initiated bund removal activity and is still under progress. Cuts have been made in these bunds.*
23. Regional Officer Gujarat Pollution Control Board, as a member secretary of the District Level Committee, is continually monitoring the area and looking out for any activity which is in violation of the CRZ Notification and directing immediate action in accordance with law.
24. The Board remains committed to implement all reasonable directions that may be issued by the Hon'ble Tribunal for the protection of environment and compliance of the conditions contained in the CRZ Notification, 2011 and 2019.

Deponent



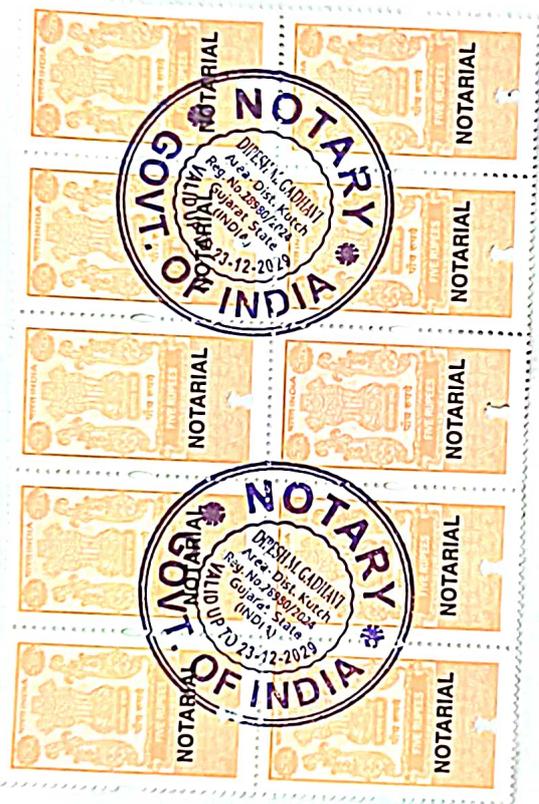
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VERIFICATION

Verified at Gandhidham on this 17th day of January, 2026 that the contents of the above affidavit are true and correct, nothing stated therein is false and nothing material has been concealed therefrom.

[Signature]
Deponent



Sworn/Signed Before Me
[Signature]
(DIPESH M. GADHAVI) NOTARY
Dist: Kachchh - Gujarat (India)
SR. NO. 0074/2026
DATE: 17 JAN 2026
AT-GANDHIDHAM

SERIAL NO. 0074/2026
BOOK No. 01 Page No. 010
Date: 17 JAN 2026

Government of Gujarat
Forests and Environment Department
G.R.No.ENV-10-2011-800--E
Sachivalaya, Gandhinagar
Dated 14th October, 2013

Read:

Coastal Regulation Zone Notification 2011 issued by the Ministry of Environment and Forest, Government of India, vide S.O19 (E) dated 6th January, 2011

Preamble:

The Ministry of Environment and Forests, Government of India, exercising the Powers conferred by Sub-Section (1) and clause (v) of sub-section(2) of the section 3 of the Environment(Protection)Act, 1986(29 of 1986), with a view to ensure livelihood security to the fisher communities and other local communities, living in the coastal areas, to conserve and protect coastal stretches, its unique environment and its marine area and to promote development through sustainable manner based on the scientific principles taking into account the dangers of natural hazards in the coastal areas sea level rise due to global warming, declared the coastal stretches of the country and the water up to its territorial water limit, (excluding the island of Andaman and Nicobar and Lakshdweep and marine areas surrounded these islands to its territorial limit) as Coastal Regulation Zone (CRZ) 2011, vide S.O(E) dated 6th January,2011.

And whereas, the land area from High Tide Level (HTL) to 500 meters on landward side along the sea front and the land area between HTL to 100 meters or width of the creek whichever is less on the landward side under the tidal influenced water bodies that are connected to sea are declared as a Coastal Regulation Zone areas to be regulated under Coastal Regulation Zone Notification, 2011.

And whereas, the coastal areas which are ecologically sensitive and the geomorphologic features such as mangroves, salt marshes, turtle

nesting ground, Mudflats etc. are also covered in the Coastal Regulation Zone and designated as CRZ-I(A) area.

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And whereas, the coastal areas that have been developed upto or close to shoreline are designated as CRZ II.

And whereas, the coastal areas that are relatively undisturbed and do not belong to CRZ I or CRZ II which include rural and urban areas have designated as CRZ III.

And whereas, the MoEF vide Rule (8) of CRZ Notification, 2011 has prescribed norms for regulation of activities in CRZ I, CRZ II, and CRZ IV.

And whereas, as per the above said Notification. the State Government or the Union territory Coastal Zone Management Authorities are primarily responsible for enforcing and monitoring of this notification at the State level and National Coastal Zone Management Authority is responsible at the Central Level and to assist for implementation, enforcing and monitoring of this Notification, the State Government and the Union territory is empowered to constitute District Level Committee under the Chairmanship of the District Magistrate concerned containing at least three representatives of local traditional coastal communities including from fisher folk;

And whereas, it was under consideration of the State Government to constitute the District Level Committees in the coastal districts of the Gujarat, to comply with the provision of the CRZ Notification, 2011 and to enforce for the purpose of implementation and enforcement of provisions of CRZ Notification in the State.

Resolution:

Therefore, in exercise of the powers conferred under provision of CRZ Notification, 2011, the State Government hereby constitute the District level Committees in the Coastal Districts of Gujarat as follows:

Sr. No.	Name and Designation	Status
1	District Magistrate and Collector	Chairman
2	Chief Officer of Coastal Nagar Palika/s	Member
3	Assistant Director, Fisheries/Concerned District Fisheries Officer	Member

4	Concerned Deputy Conservator of Forests/ District Forests Officer	Member
5	Three Representatives from the local traditional communities including fisher folk (To be decided by the District Collector and Chairman of the District Level Committee)	Member
6	District Town Planning Officer.	Member
7	Concerned Port Officer	Member
7	Regional Officer of the Gujarat Pollution Control Board from concerned District	Member Secretary

Powers and functions of the District Level Committee:

- 1) The District Level Committee shall assist the Gujarat Coastal Zone Management Authority for enforcement and monitoring of the CRZ Notification, 2011.
- 2) The District Level Committee shall verify the complaint regarding CRZ Notification violation in their respective jurisdiction, if any reported, take necessary actions and shall submit report to the GCZMA for further course of action.
- 3) The GCZMA shall give directions to the District Level Committee from time to time for effective implementation and monitoring of the CRZ Notification 2011.
- 4) The District Level Committee shall have to submit a report about the action taken based on the directions/instructions received from the GCZMA.
- 5) The committee shall have the powers to take measures for protecting and improving the quality of the coastal environment and for preventing, abating and controlling environmental pollution in the coastal areas of the State of Gujarat.
- 6) The committee shall take time bound steps for identification of violations of the provisions of CRZ Notification and the approved CZMP thereunder, for initiation of action under the Environment (Protection) Act, 1986.
- 7) The committee shall identify violation in CRZ - I areas (i.e. encroachment on Mangroves, Choupaty, Beach areas, etc.), CRZ - II areas and CRZ - III areas, within their respective jurisdiction and initiate action under Section 19 of the Environment

(Protection) Act, 1986, under the powers delegated to District Collector under Environment (Protection) Act, 1986 in their respective jurisdiction.

- 8) The Committee shall send the details of the identified violations including action taken to the Forests & Environment Department and the Gujarat Coastal Zone Management Authority.
- 9) The Committee shall send its monthly report to the Additional Chief Secretary, Forests and Environment Department, Government of Gujarat and the Chief Secretary, Government of Gujarat.
- 10) The Committee shall be responsible for removal of encroachments and unauthorized structures in coastal areas of CRZ - I, CRZ - II and CRZ - III, if necessary, the District Collector being the Chairman of the Committee is directed to use powers as vested in him to levy penalty or to recover cost from unauthorized constructions.
- 11) The Committee shall also identify the areas which need special conservation and protection measures under its jurisdiction and recommend it to the Gujarat Coastal Zone Management Authority and the State Forests and Environment Department for further necessary action. If required the Committee may consult or obtain opinion of Expert agencies, Institutes, Universities etc. in the filed in this regard.
- 12) The Member Secretary of the Committee shall maintain all records of the Committee.
- 13) The Committee will also take on priority the issues/complaints of coastal communities including fishermen and if desired so, may recommend the matter to the concerned Department in the State Government for appropriate action and report to the GCZMA.
- 14) The Committee Shall undertake review of cases involving violation of the provisions of the said Act and the rules made thereunder or under any other law which are related to the project of the said Act, and if found necessary may refer such

cases, with comments, for review to the Forests & Environment Department / Gujarat Coastal Zone Management Authority.

- 15) The Committee Shall take up cases suo motu or on the basis of complaints made by and individual or representative body or through newspaper report or through GCZMA or an organization or any Member of the Committee. The Committee may refer cases to the concerned Authorities / Departments in the district for appropriate legal action, if needed. Committee shall submit its action taken report on complaints to the Forests & Environment Department/GCZMA.
- 16) The Committee Shall identify ecological sensitive areas in the CRZ and informed to the GCZMA and assist it to formulate area specific management plan.
- 17) The Committee may ,if need be, take help of the Police Authority in removing encroachment, unauthorized and illegal structures from Coastal Regulation Zone areas, in case of violations.
- 18) The materials and assets forfeited and confiscated from the site of violation can be kept in custody of Forests Department or Police Department as may be decided by the Chairman of the Committee.
- 19) Any appeal against the decision of the District Level Committee shall be reviewed by the Additional Chief Secretary, Forests & Environment Department and Chairman of GCZMA.
- 20) Committee will provide all assistance and will co-ordinate in preparing Coastal Zone Management Plan of the district and mapping of hazard line in the coastal areas as per the direction of the State and Central Government.
- 21) The District Level Committee shall have to comply with the any other condition/s as and when decided by the Forests and Environment Department/Gujarat Coastal Zone Management Authority

This Committee shall meet regularly to review the compliance of the CRZ Notification 2011 and attend the complaints of violations of the CRZ

Notification and other tasks entrusted to the Committee from time to time by the Forests and Environment Department. Minutes of the meeting shall be sent to State Government in the Forests and Environment Department and GCZMA immediately.

This issues with the approval of the State Government on this Department's file of even number dated

By order and in the name of the Governor of Gujarat,



(Hardik Shahi)
Additional Secretary

Copy to :

- 1) The P.S. to the H.E. the Governor of Gujarat, Raj Bhavan, Gandhinagar
- 2) The P.S. to the Hon'ble Minister (Forests and Environment), Swamin Sankul-1, Sachivalaya, Gandhinagar
- 3) The P.S. to the Hon'ble Minister of State (Forests and Environment), Block 2, Sachivalaya, Gandhinagar
- 4) The Principal Secretary , Urban Development and Housing Department, Sachivalaya, Gandhinagar: For information and necessary action please. .
- 5) PS, Revenue Department, Sachivalaya, Gandhinagar For information and necessary action please.
- 6) Commissioner of Geology and Mines, Gandhinagar.
- 7) PCCF, Gandhinagar--- For information and necessary action please.
- 8) All Coastal District Collectors(Valsad, Navsari, Surat, Bharuch, Vadodara, Anand, Ahmedabad, Amreli, Bhavnagar, Jamnagar, Rajkot, Morbi, Kuchchh Porbandar, Junagadh, Somnath-Gir) For information and to constitute committee immediately.
- 9) All DCFs_ For information and necessary action please.
- 10) MS, GPCB, Gandhinagar---- For information and necessary action please.
- 11) The Deputy Secretary (A- Branch), Forests and Environment Department, Block 14/8, Sachivalaya, Gandhinagar.
- 12) Select file - Technical Cell

વંચાણે તારીખ : (1) ગુજરાત સરકારશ્રીના વન અને પર્યાવરણ વિભાગના પત્રાંક: ઇએનવી-10-2011-800-ઇ તા.14-10-2013.

(2) ગુજરાત સરકારશ્રીના વન અને પર્યાવરણ વિભાગના પત્રાંક: ઇએનવી-10-2011-800-ઇ તા.17-10-2013.

હુકમ :

ગુજરાત સરકારશ્રીના વંચાણે -1 અને વંચાણે -2 માં કરેલ જોગવાઈ અનુસાર કોસ્ટલ રેગ્યુલેશન ઝોન નોટીફિકેશન -2011 ના મોનીટરીંગ માટે ગુજરાત કોસ્ટલ ઝોન મેનેજમેન્ટ ઓથોરિટીની મદદમાં જિલ્લા કક્ષાની સમિતિની રચના કરવા જોગવાઈ થઈ આવેલ છે. વંચાણના ઠરાવથી મળેલા સત્તાની રૂચે કચ્છ જિલ્લા માટે નીચે મુજબની સમિતિની રચના કરવા આથી હુકમ કરવામાં આવે છે.

ક્રમ	અધિકારીશ્રીનો હોદ્દો	સમિતિમાં સભ્યશ્રી (આવક) શાખા
01	જિલ્લા મેજિસ્ટ્રેટ અને કલેક્ટરશ્રી, કચ્છ- ભુજ	ચેરમેનશ્રી
02	નાયબ વન સંરક્ષકશ્રી, કચ્છ (પૂર્વ વિભાગ), જિલ્લા ઉદ્યોગ કેન્દ્રની પાછળ, જનરલ હોસ્પિટલની સામે, ભુજ - કચ્છ	સભ્યશ્રી
03	નાયબ વન સંરક્ષકશ્રી, કચ્છ (પશ્ચિમ વિભાગ), અરીહંત નગર, કોલેજ રોડ, ભુજ - કચ્છ	સભ્યશ્રી
04	જિલ્લા નગર નિયોજન અધિકારીશ્રી, ભુજ - કચ્છ	સભ્યશ્રી-
05	પોર્ટ ઓફિસરશ્રી, ગુજરાત મેરીટાઇમ બોર્ડ, માંડવી-કચ્છ	સભ્યશ્રી
06	આસીસ્ટન્ટ ડાયરેક્ટરશ્રી, ફીશરીઝ. ગુજરાત મત્સ્યધોગની કચેરી, નાગરીક સોસાયટીની પાછળ, કેમ્પ એરીયા, ભુજ-કચ્છ	સભ્યશ્રી
07	ચીફ ઓફિસરશ્રી, સેવા સદન, માંડવી - કચ્છ	સભ્યશ્રી
08	ચીફ ઓફિસરશ્રી, સેવા સદન, ગાંધીધામ-કચ્છ	સભ્યશ્રી
09	ચીફ ઓફિસરશ્રી, સેવા સદન, અંજાર - કચ્છ	સભ્યશ્રી
10	ચીફ ઓફિસરશ્રી, સેવા સદન, ભચાઉ - કચ્છ	સભ્યશ્રી
11	પ્રાદેશિક અધિકારીશ્રી, ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, કતિરા કોમ્પ્લેક્સ, સંસ્કાર નગર, ભુજ - કચ્છ	સભ્યશ્રી

આ સમિતિના સભ્યશ્રીઓ તરીકે માછીમાર જ્ઞાતિના સ્થાનિક આગેવાનો/પ્રતિનિધીઓ કુલ ત્રણ સભ્યોની નિમણૂક અને પાછી કરવામાં આવશે.

જિલ્લા મેજિસ્ટ્રેટ અને કલેક્ટર

કચ્છ - ભુજ

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Annexure 2

No: GPCB/RO/Kutch-West/CRZ/T-55(G)/529

To,
The Chairman,
Deendayal Port Trust,
P.O, Box No: 50, Admin. Office Building,
Tagore Road, Gandhidham(Kutch) -370201.

Date: 11/10/2023

Sub: Regarding Action to be taken in context of DLCRZ Sub-Committee site inspection dated: 27/07/2023 for the complaint received from Kutch Camel Breeders Association in the matter of Honorable National Green Tribunal OA. 111/2018 & E.A.12/2020.

Ref: 1. MoM of the District Level CRZ Committee dated: 24/05/2023
2. Site inspection of the Sub-Committee dated: 27/07/2023

This is in reference to the complaint of the Kutch Camel Breeders Association, Bhuj in the matter of Honorable National Green Tribunal OA. 111/2018 & E.A.12/2020 regarding large scale destruction of Mangroves in Vondh, Ambaliyara, Jangi, Chirai and nearby area was appraised in the District Level CRZ Committee meeting dated: 24/05/2023 and accordingly Sub-Committee was constituted was carrying out Site inspection of the claimed area which was conducted on: 27/07/2023.

The National Green Tribunal, New Delhi has taken this issues very seriously in the matter of O.A no: 111/2018 and in the E.A. 12/2020. Also, following Directions under Section-5 of the Environment (Protection) Act, 1986 was issued to you vide letter no: ENV-10-2018-20-NGT-27 dated: 12/06/2019 as under;

- To stop carrying out activity in and around the intertidal areas which are affecting the mangroves, blocking the creeks and disturbing the natural flow of tidal waters.
- To remove all the bunds which are blocking the creeks
- To stop the construction of bunds of any kind anywhere within CRZ area
- To cancel all the leases granted for salt manufacturing in the CRZ 1-A area

However, violations of CRZ Notification, 2019 were noted during the Sub-Committee site inspection dated: 27/07/2023 under the Chairmanship of Sub-Divisional Magistrate, Bhachau as under;

- Large scale of the mangroves was observed destructed within DPT area.
- Bunds were constructed and resulting into obstruction of the creek water passage in CRZ 1 (A) Area.

In view of the above, you are requested to carry out following action

- To cancel all such leases which violates the provisions of the CRZ Notification, 2019 with immediate effect.
- To initiate bund removal activity in and around the inter tidal areas which are affecting the mangroves, blocking the creeks, disturbing the natural flow of tidal waters and commenced without obtaining prior clearance from the competent Authority are in violation of the provision of the CRZ notification.
- To initiate mangroves restoration procedure of the affected area and implement the measures to restore the pre-conditions.
- To create effective mechanism for complying with the provisions of CRZ Notification, 2019 within DPT area.

Thanking You.



Amit Arora I.A.S

District Collector and District Magistrate-Kutch
&
Chairman of District Level CRZ Committee.

Enclosure: Site inspection report dated: 27/07/2023

Copy to,
The Chairman,
Gujarat Coastal Zone Management Authority,
Gandhinagar.....For your information please

No: GPCB/RO/Kutch-West/CRZ/T-19(I)/14/SOI
 To,
 The Chairman,
 Deendayal Port Trust,
 P.O, Box No: 50, Admin. Office Building,
 Tagore Road, Gandhidham(Kutch) -370201.

Date: 02/08/2024

Sub: Regarding submission of action taken report in view of complaint received from Kutch Camel Breeders Association regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau by Deendayal Port Authority (DPA) and point no. 3.4 of violation cases mentioned in Report No-3 by CAG.

Ref: 1. MoM of the District Level CRZ (DLCRZ) Committee dated: 11/06/2024
 2. CAG Report No-3 of Year 2022

Respected Sir,

This is in reference to the complaint of the Kutch Camel Breeders Association, Bhuj regarding large scale destruction of mangroves in Vondh, Hadkiya Creek, Nani-Bet, Gulamsha Pir Dargah, Jangi, Chirai and nearby areas. The said issue was taken into consideration by Hon'ble NGT in the O.A. no. 111/2018 and E.A 12/2020.

Following directions under Section-5 of the Environment (Protection) Act, 1986 was issued to you vide letter no: ENV-10-2018-20-NGT-27 dated: 12/06/2019:

- To stop carrying out activity in and around the intertidal areas which are affecting the mangroves, blocking the creeks and disturbing the natural flow of tidal waters.
- Remove all the bunds which are blocking the creeks
- Stop the construction of bunds of any kind anywhere within CRZ area
- Cancel all the leases granted for salt manufacturing in the CRZ 1-A area

The said matter was further appraised in the DLCRZ meeting dated 24.05.2023 wherein joint-committee was constituted and carried out inspection of claimed area on 27.07.2023 under the Chairmanship of Sub-Divisional Magistrate, Bhachau. The inspection report mentioned following non-compliances:

- Large scale destruction of the mangroves was observed within DPT area.
- Bunds are formed to block the creek water passage in CRZ 1 (A) Area.

Also, CAG has published report no. 3 on Performance Audit of Conservation and Management of Coastal Ecosystems in the year 2022 and as per point no. 3.4 of violation cases mentioned in the said report, same violation has been noted.

Letter w.r.t subjected matter was issued vide letter no. GPCB/RO-KUTCH-WEST/CRZ/T-55(H)/ 528 dated 11.10.2023 to take following action as under:

- To cancel all such leases which violates the provisions of the CRZ Notification, 2019 with immediate effect.
- To initiate bund removal activity in and around the inter tidal areas which are affecting the mangroves, blocking the creeks, disturbing the natural flow of tidal waters and commenced without obtaining prior clearance from the competent Authority are in violation of the provision of the CRZ notification.

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- c. To initiate mangroves restoration procedure of the affected area and implement the measures to restore the pre-conditions.
- d. To comply with the provisions of CRZ Notification, 2019 within DPT area.

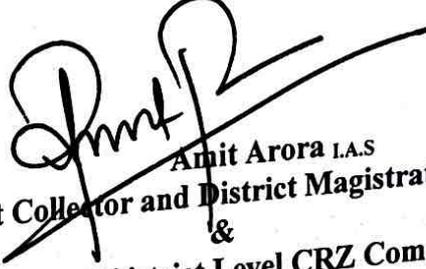
Also, letters w.r.t submission of action taken report was issued by Member Secretary, DLCRZ vide no. GPCB/RO-KUTCH-WEST/CRZ/T-55(H)/302 dated 06.06.2023 & GPCB/RO-KUTCH-WEST/CRZ/T-19(I)/258 dated 03.05.2024.

In view of the above, action taken has been submitted by your office vide letter no. LW/PL/3594/460 dated 28.05.2024.

Still representation is received by the committee that DPA has not complied in the matter. The representations received is from Insaf Sangathan Kutch stating non-removal of encroachment of land by DPT in the area from Kandla to Chirai

Therefore, you are hereby requested to kindly look into the matter and direct the concerned official to submit the compliance report w.r.t Hon'ble NGT and CAG audit report matter.

Thanking You.


Amit Arora I.A.S
District Collector and District Magistrate-Kutch
&
Chairman of District Level CRZ Committee.

Enclosure: As above.

Annexure 4

NO. GPCB/RO-KUTCH-WEST/CRZ/T-19 (I)/ 14/687

To,
The Chief Engineer,
Deendayal Port Trust,
Engineering Department,
Office Building, Post Box No. 50,
Gandhidham- 370201, Kutch.

BY R.P.A.D

Date: 4 OCT 2024

The Deputy Chief Conservator of Forests,
Kutch-East Division,
Circle B/H. DIC Office, Near Moms school,
Bhuj-Kutch

Subject: Decision of DLCRZ Committee in submission of action taken report in view of complaint received from 1) Kutch Camel Breeders Association regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau by Deendayal Port Authority (DPA) 2) Point no. 3.4 of violation cases mentioned in Report No-3 by CAG 3) Insaf Sangathan Kutch dated 12.02.2024 regarding non-removal of encroachment of land by DPT in the area from Kandla to Chirai 4) Mr. Neel Vijnoda regarding destruction of mangroves from Surajbari to Chirai 5) Sandesh newspaper cutting dated 20.07.2024 regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area

Respected Sir,

As per Forest and Environment Department G.R.No.ENV-10-2011-800-E dated 14th October, 2013; District Level CRZ Committee (DLCRZ) has been formed for District Kutch vide no. GPCB/CRZ/310/2015 dated 01.05.2015. DLCRZ Committee meetings are conducted regularly in matter of representations/complaint received for violation of CRZ notification.

In this regard, the meeting of DLCRZ committee was held on 24.09.2024 under the chairmanship of District Collector and District Magistrate, Kutch. In this meeting above mentioned matter was discussed & as per DLCRZ Committee's decision, DPA along with Forest Department and GPCB, Regional Office, Kutch (East) shall take following actions:

1. Forest Department along with DPA shall re-verify the destructed mangrove area & remove illegal bunds due to salt encroachment with the help of machineries to be provided by DPA.
2. Restoration of mangrove areas shall be done by DPA.

3. Forest Department shall submit the reports along with names who has destructed mangroves due to salt encroachment so further action can be initiated as per laws.
4. As per Hon'ble NGT order in O.A. No. 111/2018 & E.A. No. 12/2020; Forest Department has carried out 350 hectares of mangrove plantation. In view of the same, Forest Department, GPCB, Regional Office, Kutch (East) & DPA shall re-verify the mangrove area including the area of Gulamshah Pir Dargah and additional salt encroachment, if any and submit the names of violators to the committee.
5. Forest Department and GPCB, Regional Office, Kutch (East) shall carry out random individual monitoring to prevent further mangrove destruction.
6. Forest Department shall prepare kml files of existing mangrove patches so as to prevent and avoid further mangrove destruction.

Kindly submit compliance of following mentioned points to the DLCRZ committee within 15 days.

**For and On Behalf of
Gujarat Pollution Control Board,**


**Regional Officer & Member
Secretary, DLCRZ**

Copy to:

1. The District Collector and District Magistrate, Kutchfor information please.
2. The Director (Environment) & Director (GCZMA), Forest & Environment Department, Block No – 14/8th Floor, Sachivalaya, Gandhinagar, Gujarat.for information please.
3. The Regional Officer, Regional Office, Kutch (East), Room No. 215-217, Administrative Office Bldg, Kandla Port Trust, Sector 8, Ta: Gandhidham – 370201, Dist: Kutch..... please co-ordinate with DCF & DPA and ensure timely submission of action taken report.

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Annexure 5

No: GPCB/RO/Kutch-West/CRZ/T-19(I)/14/722
 To,
 The Chairman,
 Deendayal Port Trust,
 P.O, Box No: 50, Admin. Office Building,
 Tagore Road, Gandhidham(Kutch) -370201.

Date: 15 OCT 2024

Sub: Regarding submission of action taken report in view of complaint received from Kutch Camel Breeders Association regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau by Deendayal Port Authority (DPA) and point no. 3.4 of violation cases mentioned in Report No-3 by CAG.

Ref: 1. Directions issued vide no: ENV-10-2018-20-NGT-27 dated: 12/06/2019
 2. Letter issued vide letter no. GPCB/RO-KUTCH-WEST/CRZ/T-55(H)/302 dated 06.06.2023
 3. Letter issued vide letter no. GPCB/RO-KUTCH-WEST/CRZ/T-55(H)/ 528 dated 11.10.2023
 4. Letter issued vide letter no. GPCB/RO-KUTCH-WEST/CRZ/T-19(I)/258 dated 03.05.2024
 5. Letter issued vide letter no. GPCB/RO-KUTCH-WEST/CRZ/T-19(I)/14/501 dated 02.08.2024
 6. MoM of the District Level CRZ (DLCRZ) Committee dated: 24/09/2024
 7. CAG Report No-3 of Year 2022

Respected Sir,

This is in reference to the complaint of the Kutch Camel Breeders Association, Bhuj regarding large scale destruction of mangroves in Vondh, Hadkiya Creek, Nani-Bet, Gulamsha Pir Dargah, Jangi, Chirai and nearby areas. The said issue was taken into consideration by Hon'ble NGT in the O.A. no. 111/2018 and E.A 12/2020.

Following directions under Section-5 of the Environment (Protection) Act, 1986 was issued to you vide letter no: ENV-10-2018-20-NGT-27 dated: 12/06/2019:

- To stop carrying out activity in and around the intertidal areas which are affecting the mangroves, blocking the creeks and disturbing the natural flow of tidal waters.
- Remove all the bunds which are blocking the creeks
- Stop the construction of bunds of any kind anywhere within CRZ area
- Cancel all the leases granted for salt manufacturing in the CRZ 1-A area

The said matter was further appraised in the DLCRZ meeting dated 24.05.2023 wherein joint-committee was constituted and carried out inspection of claimed area on 27.07.2023 under the Chairmanship of Sub-Divisional Magistrate, Bhachau. The inspection report mentioned following non-compliances:

- Large scale destruction of the mangroves was observed within DPT area.
- Bunds are formed to block the creek water passage in CRZ 1 (A) Area.

Also, CAG has published report no. 3 on Performance Audit of Conservation and Management of Coastal Ecosystems in the year 2022 and as per point no. 3.4 of violation cases mentioned in the said report, same violation has been noted.

Letter with reference to subjected matter were written vide no. GPCB/RO-KUTCH-WEST/CRZ/T-55(H)/ 528 dated 11.10.2023 to take following action as under:

- a. To cancel all such leases which violates the provisions of the CRZ Notification, 2019 with immediate effect.
- b. To initiate bund removal activity in and around the inter tidal areas which are affecting the mangroves, blocking the creeks, disturbing the natural flow of tidal waters and commenced without obtaining prior clearance from the competent Authority are in violation of the provision of the CRZ notification.
- c. To initiate mangroves restoration procedure of the affected area and implement the measures to restore the pre-conditions.
- d. To comply with the provisions of CRZ Notification, 2019 within DPT area.

Letters with respect to submission of action taken report were written vide no. GPCB/RO-KUTCH-WEST/CRZ/T-55(H)/302 dated 06.06.2023, GPCB/RO-KUTCH-WEST/CRZ/T-19(I)/258 dated 03.05.2024 and GPCB/RO-KUTCH-WEST/CRZ/T-19(I)/14/501 dated 02.08.2024.

In view of the above, Executive Engineer, DPA submitted status vide letter no. LW/PL/3594/460 dated 28.05.2024 and LW/PL/3594/626 dated 23.09.2024. As per the MoM of DLCRZ meeting dated 24.09.2024, action taken report in representations received in the said matter shall be submitted through Hon'ble Chairman, DPA only.

Therefore, you are hereby requested to kindly look into the matter and submit the compliance report w.r.t Hon'ble NGT, CAG audit report to the committee.

Thanking You.


Amit I.A.S

**District Collector and District Magistrate-Kutch
&
Chairman of District Level CRZ Committee.**

Enclosure: As above.



પરિક્ષેત્ર વન 1032
અધિકારીની કચેરી

ભયાઉ નોર્મલ રેન્જ
કસ્ટમ ચેક પોસ્ટની સામે અંધશાળાની બાજુમાં

ભયાઉ-કચ્છ



ટેલીફોન નંબર - ૦૨૮૩૭-૨૨૪૦૪૪

ક્રમાંક :- અ/આક્ષેપ/ફ.નં.૫૬ / ૭૭૫-૬૦

Gmail : rfobhachanormal@gmail.com

/સને.૨૦૨૪-૨૫

ભયાઉ-કચ્છ

તા.૦૩/૧૨/૨૦૨૪

પ્રતિ,
નાયબ વન સંરક્ષકશ્રી,
કચ્છ પૂર્વ વન વિભાગ,
ભુજ-કચ્છ.

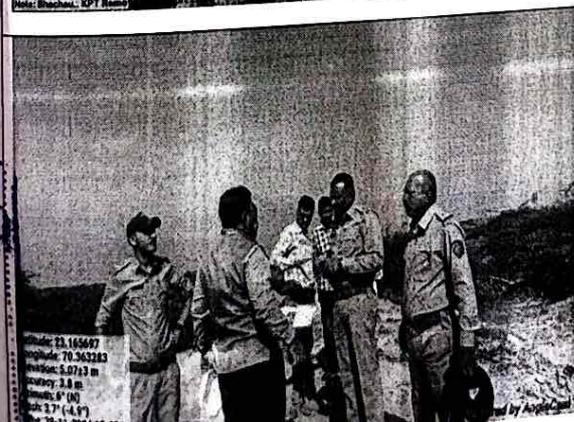
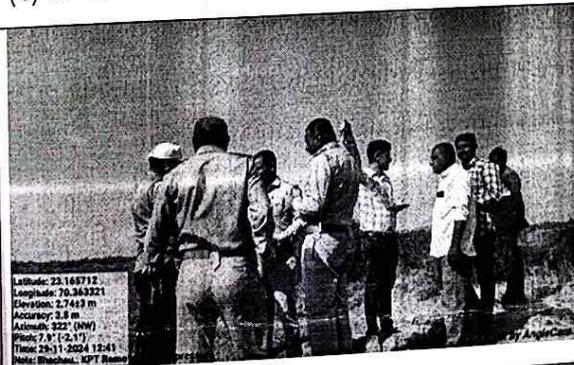
Annexure 6

વિષય:- દરિયાઈ ક્ષિક વિસ્તારમાં મેન્ગુવ / ચેરના નિકંદન અને ગેરકાયદેસર માટીપાળા બાબત

સાદર ઉપર્યુક્ત વિષય અન્વયે નિવેદન કે, તા.૨૭/૧૧/૨૦૨૪ ના રોજ DPT ખાતે ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડના રીજીયોનલ ઓફિસરશ્રીના અધ્યક્ષ સ્થાને યોજાયેલ સંયુક્ત મીટીંગમાં અમો પ.વ.અ.ભયાઉનાઓ ઉપસ્થિત રહેલ.મીટીંગમાં થયેલ ચર્ચા અંતે લેવાયેલ નિર્ણય મુજબ દીનદયાળ પોર્ટ ટ્રસ્ટ હસ્તકની દરિયાઈ ક્ષિક વિસ્તારની જમીનમાં મેન્ગુવ / ચેરના નિકંદન અને ગેરકાયદેસર માટીપાળા સમારકામ બાબતે તા.૨૮/૧૧/૨૦૨૪ થી કામગીરી હાથ ધરવાનું નક્કી થયેલ.જેમાં વનવિભાગ, DPT અને GPCB ના સંયુક્ત સ્ટાફ દ્વારા કામગીરી કરવા અને આ કામે જરૂરી યાંત્રિક મશીનરી / વાહનની વ્યવસ્થા જરૂરિયાત મુજબ DPT એ કરવાની રહેશે.તે મુજબ સુચના થતા, અત્રેના સ્ટાફ દ્વારા આ કામે ઉક્ત મુજબની ટીમ સાથે નીચે મુજબના અધિકારી/ કર્મચારીઓ સાથે રહી ભયાઉ ક્ષિક વિસ્તારમાં આવેલ દીનદયાળ પોર્ટ ટ્રસ્ટ હસ્તકની જમીન વિસ્તારમાં ગેરકાયદેસર રીતે બનેલ માટીપાળા તોડવાની કામગીરી હાથ ધરેલ.જેમાં નીચે જણાવેલ ફોટોગ્રાફ મુજબના લોકેશન પર કામગીરી કરવામાં આવેલ.

➤ તા.૨૮/૧૧/૨૦૨૪ ના રોજ ઉપસ્થિત કર્મચારી / અધિકારી અને હાથ ધરેલ કામગીરી

- (૧) શ્રી હર્ષેલ પટેલ - મદદનીશ પર્યાવરણ ઈજનેર GPCB પૂર્વ કચ્છ ગાંધીધામ
- (૨) શ્રી મનોજ ટી.ગોહેલ - કાર્યપાલક ઈજનેર (સિવિલ) DPT ગાંધીધામ
- (૩) શ્રી એ.વી.ભાટિયા - વનપાલ ભયાઉ
- (૪) શ્રી આર.વી.મેરીયા - વનપાલ ભયાઉ
- (૫) શ્રી એમ.વી.કોલી - વનપાલ શિકારપુર
- (૬) શ્રી એ.એચ ચૌધરી - વનપાલ જંગી



1033

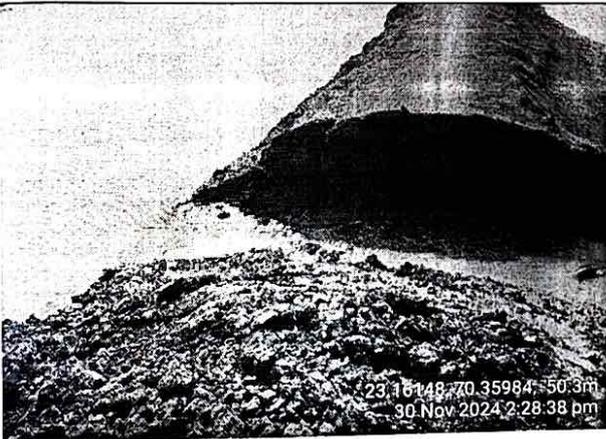
Latitude: 23.1657
 Longitude: 70.363276
 Elevation: 1.9614 m
 Accuracy: 3.9 m
 Azimuth: 15° (N)
 Pitch: 1.6° (-1.4°)
 Time: 29-11-2024 12:40
 Note: Bhachau, KPT Remo...



Latitude: 23.162621
 Longitude: 70.361780
 Elevation: -0.6125 m
 Accuracy: 4.3 m
 Azimuth: 242° (SW)
 Pitch: -12.3°
 Time: 29-11-2024 13:37
 Note: Bhachau, KPT Remo...

Latitude: 23.1657
 Longitude: 70.363276
 Elevation: 1.9614 m
 Accuracy: 3.9 m
 Azimuth: 15° (N)
 Pitch: 1.6° (-1.4°)
 Time: 29-11-2024 12:40
 Note: Bhachau, KPT Remo...

- તા.૩૦/૧૧/૨૦૨૪ ના રોજ ઉપસ્થિત કર્મચારી / અધિકારી અને હાથ ધરેલ કામગીરી
- (૧) શ્રી હર્ષલ પટેલ - મદદનીશ પર્યાવરણ ઈન્જનેર GPCB પૂર્વ કચ્છ ગાંધીધામ
 - (૨) શ્રી મનોજ ટી.ગોહેલ - કાર્યપાલક ઈન્જનેર (સિવિલ) DPT ગાંધીધામ
 - (૩) શ્રી એસ.બી.જેઠા - ઈન્ચાર્જ પ.વ.અ.ભચાઉ
 - (૪) શ્રી એ.વી.ભાટિયા - વનપાલ ભચાઉ



23.16148, 70.35984, -50.3m
 30 Nov 2024 2:28:38 pm



23.16148, 70.35983, -49.8m
 30 Nov 2024 2:28:34 pm



23.16436, 70.36584, -59.9m
 30 Nov 2024 2:03:21 pm

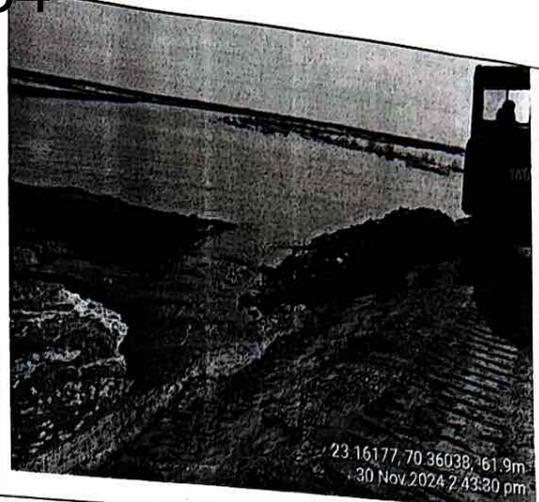


23.16436, 70.36581, -65.3m
 30 Nov 2024 2:02:45 pm

1034



23.16151, 70.35987, -52.8m
30 Nov 2024 2:29:24 pm



23.16177, 70.36038, -61.9m
30 Nov 2024 7:43:30 pm

આમ, ભચાઉ દરિયાઈ કિક વિસ્તાર કે જે દીનદયાળ પોર્ટ ઓથોરીટીની માલિકીની જમીન વિસ્તાર પઅસામાબ્દિત તત્વો દ્વારા ગેરકાયદેસર માટીપાળા બનેલ હોવાનું સ્થળ પર જણાયેલ છે. આ બનેલ માટીપાળાના કારણે મેન્ગુવ વાળા વિસ્તારમાં દરિયાઈ પાણી અવરોધાયેલ હોઈ, જેના કારણે મેન્ગુવ વિસ્તાર પર વિપરીત અસર થઈ રહેલ જણાય છે. ઉક્ત જણાવેલ બે દિવસ કરેલ કામના ફોટોગ્રાફમાં જણાઈ રહેલ હકીકત અને સ્થળ આજુબાજુ વાળા વિસ્તારમાં ફેરણું કરતા આશરે ૧ કી.મી. થી વધુ મેન્ગુવ વાળા વિસ્તારમાં દરિયાઈ પાણી અવરોધના માટીપાળા બની જવાથી મેન્ગુવ વાળો વિસ્તાર સુકાઈ રહેલ જણાઈ આવે છે. જેથી આ કામે વધુ પ્રમાણમાં મશીનરી અને સ્ટાફ દ્વારા ડ્રાઈવ રાખવામાં આવે તો સદર વિસ્તારમાં મેન્ગુવ બચાવી શકાય તેમ છે.

આ વિસ્તારમાં બનેલ માટીપાળાનું આંકલન કરવા વધુ સમય અને વધુ યાંત્રિક મશીનરી સાથે આ વિસ્તારની માલિકીના અધિકારી / કર્મચારીઓ સાથે રહી સંયુક્ત કોમ્બીંગ હાથ ધરી કામગીરી કરવામાં આવે ત્યારે શક્ય બને તેમ હોવાનું અમારું માનવું છે. જે આપ સાહેબશ્રીને જાણ થતા પ્રસ્તુત બાબતે યોગ્ય કાર્યવાહી થવા સારું વિનંતી છે.

(એસ.બી.જેઠા)
(I/C) પરિશ્લેષ્ટ વન અધિકારી
ભચાઉ ક્ષેત્રિય રેન્જ

સાદર નકલ રવાના:-

- (૧) ચીફ એન્જીનીયરશ્રી, લેન્ડ સેક્શન, DPT ગાંધીધામ-કચ્છ તરફ જાણ તેમજ જરૂરી કાર્યવાહી થવા સારું વિનંતી.
- (૨) પ્રાંત અધિકારીશ્રી, ભચાઉ-કચ્છ તરફ જાણ થવા સારું વિનંતી છે.
- (૩) પ્રાદેશિક અધિકારીશ્રી, GPCB કચ્છ પૂર્વ ગાંધીધામ તરફ જાણ થવા સારું વિનંતી છે.
- (૪) પ્રાદેશિક અધિકારીશ્રી, GPCB કચ્છ પશ્ચિમ ભુજ તરફ જાણ થવા સારું વિનંતી છે.
- (૫) મામલતદારશ્રી, ભચાઉ-કચ્છ તરફ જાણ થવા સારું વિનંતી છે.

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NO. GPCB/RO-KUTCH-WEST/CRZ/T-19 (I)/ 14/

Type text here

To,
The Chief Engineer,
Deendayal Port Trust,
Engineering Department, Administrative
Office Building, Post Box No. 50,
Gandhidham- 370201, Kutch.

BY R.P.A.D

Date: 6 FEB 2025

The Deputy Chief Conservator of Forests,
Kutch-East Division,
Circle B/H. DIC Office, Near Moms school,
Bhuj-Kutch

The Regional Officer,
Gujarat Pollution Control Board,
Regional Office, Kutch (East)
Room No. 215-217, Administrative Office
Bldg, Kandla Port Trust, Sector 8, Ta:
Gandhidham - 370201

Subject: Decision of DLCRZ Committee in submission of action taken report in view of complaint received from 1) Kutch Camel Breeders Association regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau by Deendayal Port Authority (DPA) 2) Point no. 3.4 of violation cases mentioned in Report No-3 by CAG 3) Insaf Sangathan Kutch dated 12.02.2024 regarding non-removal of encroachment of land by DPT in the area from Kandla to Chirai 4) Mr. Neel Vijhoda regarding destruction of mangroves from Surajbari to Chirai 5) Sandesh newspaper cutting dated 20.07.2024 regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area

Reference: 1) Letter issued vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/14/687 dated 04.10.2024.

Respected Sir,

As per Forest and Environment Department G.R.No.ENV-10-2011-800-E dated 14th October, 2013; District Level CRZ Committee (DLCRZ) has been formed for District Kutch vide no. GPCB/CRZ/310/2015 dated 01.05.2015. DLCRZ Committee meetings are conducted regularly in matter of representations/complaint received for violation of CRZ notification.

In this regard, the meeting of DLCRZ committee was held on 29.01.2025 under the chairmanship of District Collector and District Magistrate, Kutch. As per meeting discussion all violations are in DPA land, DPA is primarily responsible for protection of mangroves and compliance of NGT order O.A.NO:-111/2018 and E.A.NO:- 12/2020. Executive engineer Mr. Manoj Gohil present in meeting strictly instructed to take action to prevent violation of CRZ

Notification and comply with Hon'ble NGT orders and CAG audit report. GPCB, Forest and DPA shall jointly carry out activity to remove encroachment and prevent further distraction as decided in previous meeting. Earlier this office many times written a letter to yourselves but no effective action has been taken.

Once again requested to you please remove all encroachment in CRZ area and submit compliance within 15 days to the DLCRZ Committee.

**For and On Behalf of
Gujarat Pollution Control Board,**


**Regional Officer & Member
Secretary, DLCRZ**

Encl: 1) Minute of Meeting dated 29.01.2025

Copy to:

1. The District Collector and District Magistrate, Kutchfor information please.
2. The Director (Environment) & Director (GCZMA), Forest & Environment Department, Block No - 14/8th Floor, Sachivalaya, Gandhinagar, Gujarat.for information please.
3. Superintendent of Police, Kutch(E) 3493+89P, DC 5, Adipur, Gandhidham, Gujarat 370203: **we request to you extended your kind support for above matter in prevention of mangroves and encroachment removal in DPA area**



GUJARAT POLLUTION CONTROL BOARD

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Regional Office : Kutch - East

Room No. 215-216-217, Deendayal Port Trust Administrative Building, Sector 8, Gandhidham - 370205, Kutch-Gujarat
Ph. No. 02836 230828. E-mail : ro-gpcb kutch@gujarat.gov.in • web site : gpcbgn.gujarat.gov.in

Annexure 8

BY R.P.A.D
Reminder Letter

NO. GPCB/RO-KUTCH-EAST/DLCRZ/3753

Date: 17-02-2025

To,
The Chief Engineer,
Deendayal Port Trust,
Engineering Department, Administrative
Office Building, Post Box No. 50,
Gandhidham- 370201, Kutch.

Subject: Decision of DLCRZ Committee in submission of action taken report in view of complaint received from 1) Kutch Camel Breeders Association regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau by Deendayal Port Authority (DPA) 2) Point no. 3.4 of violation cases mentioned in Report No-3 by CAG 3) Insaf Sangathan Kutch dated 12.02.2024 regarding non-removal of encroachment of land by DPT in the area from Kandla to Chirai 4) Mr. Neel Vijhoda regarding destruction of mangroves from Surajbari to Chirai 5) Sandesh newspaper cutting dated 20.07.2024 regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area

Reference: 1) MoM of DLCRZ meeting dated 29.01.2025.

2) Letter issued vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/14/87 dated 06.02.2025.

Respected Sir,

Meeting of DLCRZ committee was held on 29.01.2025 under the chairmanship of District Collector and District Magistrate, Kutch. In context to mentioned reference and as per meeting discussion all violations are in DPA land, DPA is primarily responsible for protection of mangroves and compliance of NGT order O.A.No. 111/2018 and E.A.NO:- 12/2020. Executive engineer Mr. Manoj Gohil present in meeting strictly was instructed to take action to prevent violation of CRZ Notification and comply with Hon'ble NGT orders and CAG audit report. It is also further discussed that GPCB, Forest and DPA shall jointly carry out activity to remove encroachment and prevent further destruction as decided in previous meeting.

मुख्य अभियंता का कार्यालय
दीनदयाल पत्तन प्राधिकरण
आवक संख्या: 2025
दिनांक: 17/02/25

o/c

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In view of the above, you are hereby requested to remove all encroachment in CRZ area in co-ordination with Forest Department & this office and submit compliance within 15 days to the DLCRZ Committee.

For and On Behalf of
Gujarat Pollution Control Board,


Regional Officer

Encl: 1) Minutes of Meeting dated 29.01.2025.

Copy to:

1. The District Collector and District Magistrate, Kutchfor information please.
2. The Director (Environment) & Director (GCZMA), Forest & Environment Department, Block No - 14/8th Floor, Sachivalaya, Gandhinagar, Gujaratfor information please.
3. Superintendent of Police, Kutch(E), DC 5, Adipur, Gandhidham, Gujarat 370203: we request to you extended your kind support for above matter in prevention of mangroves and encroachment removal in DPA area
4. The Deputy Chief Conservator of Forests, Kutch-East Division, Circle B/H. DIC Office, Near Moms school, Bhuj-Kutch.....to provide necessary support for the said encroachment removal activity.
5. The Member Secretary, DLCRZ Committee, Katira Complex -1, Mangalam Char Rasta, Sanskar Nagar, Bhuj.....for information please.



GUJARAT POLLUTION CONTROL BOARD

Annexure

Regional Office : Kutch - West

Katira Complex-1, Manglam Char Rasta, Sanskar Nagar, BHUJ-KUTCH : 370 001.
Ph. No. 02832-250620. E-mail : ro-gpcb-kutw@gujarat.gov.in • xgn site : gpcbgn.gujarat.gov.in

NOTICE

WHEREAS the Ministry of Environment Forests and Climate Change, Government of India has issued Coastal Regulation zone (CRZ) Notification, 2011 under the provisions of the Environment (Protection) Act, 1986.

AND WHEREAS the provisions of the CRZ Notification, 2011 are also applicable in the State of Gujarat.

AND WHEREAS as per the CRZ Notification 2011 issued by the Ministry of Environment and Forests Government of India, area between 500 Mtrs from the HTL and area between HTL and HTL and water area up to 12 nautical miles from the LTL are classified as CRZ area.

AND WHEREAS the areas within the CRZ are classified as CRZ-1(A), CRZ I (B), CRZ-II, CRZ-III and CRZ –IV and various industrial and development activities are regulated within the CRZ area and prior permission of the competent Authority is a must for commencing any activity within the CRZ areas.

AND WHEREAS as per the CRZ Notification 2011 existing mangroves are required to be protected and it should not allow to be damaged destructed it is classified as ecologically Sensitive area.

AND WHEREAS District Level CRZ Committee has received representations from Kutch Camel Breeders Association regarding large scale destruction of Mangrove in Bhachau, Vondh and Jangi area time to time.

AND WHEREAS Kutch Camel Breeders Association has filed Original Application no: 111/2018, Interlocutory application no: 20/2019 and Execution Application no: 20/2020 at the Principal Bench, National Green Tribunal time to time.

AND WHEREAS you have been issued Advisory notice on date: 02/03/2018 from the DLCRZ committee and Directions under Section-5 of the Environment (Protection) Act, 1986 on date: 20/04/2018, 12/06/2019 and 05/11/2020 respectively for restoring the damage caused to environment and remove encroachment.

AND Whereas the report of Forest Department dated: 13/03/2023 states that: (1) In Moti Chirai - Ghulamshah Peer Sea Creek area soil bunds have been created by illegal miscreants in North-West direction which have been made in last 15-20 days. (2) Small mangroves have been found alive but due to non-availability of sea tidal water; land is found getting dried. (3) Mangroves in @ 150-200 hectares land have been affected due to obstruction of sea water.

AND WHEREAS large scale mangrove destruction in Jangi, Vondh areas of Bhachau is also mentioned in Point no: 3.4 of the Report no: 3 on Performance Audit on Conservation and Management of Coastal Ecosystems in the year 2022 issued by Comptroller and Auditor General of India (CAG) which was discussed in DLCRZ Committee meeting dated: 24/05/2023.

AND WHEREAS, Sub-Divisional Magistrate-Bhachau and GPCB Regional Office, Kutch-East has carried out joint visit on date: 05/07/2023 and it states that: (1) Salt pans were constructed for manufacturing of

1040
Type text here

raw salt behind Gulamsinh Pir with co-ordinates 23 09 47.8 N 70 21 46.9 E by destructing mangroves and dead mangroves were observed at the site. Bunds were constructed to obstruct the flow. Imprints of JCB/Machineries for destruction of mangroves can be observed on site. (2) Bunds were observed constructed to obstruct the free flow of creek water at 23 09 31 N and 70 22 19 E and the said area falls under CRZ 1-A area as per the CRZ Notification-2011 prepared by Gujarat Coastal Zone Management Authority.

AND WHEREAS for above violations Chairman, District Level CRZ Committee had issued letter to you on date: 11/10/2023, 02/08/2024 and 15/10/2024 to carry out action with reference to the violation, remove all illegal encroachment and submit action taken report. However, several communications have been made to you but no concrete actions have been taken by your side to prevent violation of CRZ Notification and compliance with Hon'ble National Green Tribunal orders and CAG audit report.

AND WEHERAS Execution Application no: 43/2024 in Original Application no: 111/2018 filled before the National Green Tribunal, Principal Bench, New Delhi.

In view of above, it is necessary to:

1. Remove all encroachment of illegal salt pans in DPA area.
2. Carry out mangrove restoration activity in DPA area where destruction of mangroves has been taken place due to salt pans encroachment.
3. Submit time bound action plan for above mention activity to comply with Hon'ble NGT order in matter no.111/2018 and E.A. 12/2020



(Naresh P. Chaudhari)
Member Secretary, District Level CRZ
Committee and Regional Officer,
Kutch-West.

24 FEB 2025

No. GPCB/RO/KUTCH(W)/CRZ/T-19/ID-14/130.

To,
The Deendayal Port Trust,
P. O, Box No 50, Admin. Office Building,
Gandhidham (Kutch) -370201

Copy to:

1. The Director (Environment) & Director (GCZMA),
Forest & Environment Department,
Block No: -14, 8th Floor,
Sachivalaya, Gandhinagar-382010.....For your information and necessary action please.
2. District Collector and District Magistrate,
Kutch Chairman of DLCRZ CommitteeFor your information and necessary
action please.

BY R.P.A.D
Reminder Letter-2

NO. GPCB/RO-KUTCH-EAST/DLCRZ/3855

Date: 07.05.25

To,
The Chief Engineer,
Deendayal Port Trust,
Engineering Department, Administrative
Office Building, Post Box No. 50,
Gandhidham- 370201, Kutch.

Subject: Decision of DLCRZ Committee in submission of action taken report in view of complaint received from 1) Kutch Camel Breeders Association regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau by Deendayal Port Authority (DPA) 2) Point no. 3.4 of violation cases mentioned in Report No-3 by CAG 3) Insaf Sangathan Kutch dated 12.02.2024 regarding non-removal of encroachment of land by DPT in the area from Kandla to Chirai 4) Mr. Neel Vijhoda regarding destruction of mangroves from Surajbari to Chirai 5) Sandesh newspaper cutting dated 20.07.2024 regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area

Reference: 1) MoM of DLCRZ meeting dated 29.01.2025.

2) Letter issued vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/14/87 dated 06.02.2025.

3) Letter issued vide no. GPCB/RO/Kutch-East/DLCRZ/3753 dated 17.02.2025.

Respected Sir,

This is to further remind that meeting of DLCRZ committee was held on 29.01.2025 under the chairmanship of District Collector and District Magistrate, Kutch. In context to mentioned reference and as per meeting discussion all violations are in DPA land, DPA is primarily responsible for protection of mangroves and compliance of NGT order O.A.No. 111/2018 and E.A.NO:- 12/2020. Executive engineer Mr. Manoj Gohil present in meeting strictly was instructed to take action to prevent violation of CRZ Notification and comply with Hon'ble NGT orders and CAG audit report. It is also further discussed that GPCB, Forest and DPA shall jointly carry out activity to remove encroachment and prevent further destruction as decided in previous meeting. Already, reminder letter dated 17.02.2025 has been issued by this office in the said matter, but no action has been taken against the same.

In view of the above, you are hereby requested to remove all encroachment in CRZ area in co-ordination with Forest Department & this office and submit compliance within 15 days to the DLCRZ Committee.

For and On Behalf of
Gujarat Pollution Control Board,


Regional Officer

Copy to:

1. The District Collector and District Magistrate, Kutchfor information please.
2. The Director (Environment) & Director (GCZMA), Forest & Environment Department, Block No - 14/8th Floor, Sachivalaya, Gandhinagar, Gujaratfor information please.
3. Superintendent of Police, Kutch(E), DC 5, Adipur, Gandhidham, Gujarat 370203: we request to you extended your kind support for above matter in prevention of mangroves and encroachment removal in DPA area
4. The Deputy Chief Conservator of Forests, Kutch-East Division, Circle B/H. DIC Office, Near Moms school, Bhuj-Kutch.....to provide necessary support for the said encroachment removal activity.
5. The Member Secretary, DLCRZ Committee, Katira Complex -1, Mangalam Char Rasta, Sanskar Nagar, Bhuj.....for information please.

मुख्य अभियंता का कार्यालय
सिंधु नदी नदी प्राधिकरण
पत्र संख्या: 1984
75/2025



GUJARAT POLLUTION CONTROL BOARD⁴²

Regional Office : Kutch - East

Room No. 215-216-217, Deendayal Port Trust Administrative Building, Sector 8, Gandhidham - 370205, Kutch-Gujarat
Ph. No. 02836-230828. E-mail : or-gpcb-kute@gujarat.gov.in • xgn site : gpcbagn.gujarat.gov.in

BY R.P.A.D
Reminder Letter-3

NO. GPCB/RO-KUTCH-EAST/DLCRZ/T-7(7)/3898 Date: 25-06-25

To,
The Chief Engineer,
Deendayal Port Trust,
Engineering Department, Administrative
Office Building, Post Box No. 50,
Gandhidham- 370201, Kutch.

Subject: Decision of DLCRZ Committee in submission of action taken report in view of complaint received from 1) Kutch Camel Breeders Association regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau by Deendayal Port Authority (DPA) 2) Point no. 3.4 of violation cases mentioned in Report No-3 by CAG 3) Insaf Sangathan Kutch dated 12.02.2024 regarding non-removal of encroachment of land by DPT in the area from Kandla to Chirai 4) Mr. Neel Vijhoda regarding destruction of mangroves from Surajbari to Chirai 5) Sandesh newspaper cutting dated 20.07.2024 regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area

Reference: 1) MoM of DLCRZ meeting dated 29.01.2025.
2) Letter issued vide no. GPCB/RO/Kutch-West/CRZ/T-19 (I)/14/87 dated 06.02.2025.
3) Letter issued vide no. GPCB/RO/Kutch-East/DLCRZ/3753 dated 17.02.2025.
4) Letter issued vide no. GPCB/RO/Kutch-East/DLCRZ/3855 dated 07.05.2025.

Respected Sir,

This is to further remind that meeting of DLCRZ committee was held on 29.01.2025 under the chairmanship of District Collector and District Magistrate, Kutch. In context to mentioned reference and as per meeting discussion all violations are in DPA land, DPA is primarily responsible for protection of mangroves and compliance of NGT order O.A.No. 111/2018 and E.A.NO:- 12/2020. Executive engineer Mr. Manoj Gohil present in meeting strictly was instructed to take action to prevent violation of CRZ Notification and comply with Hon'ble NGT orders and CAG audit report. It is also further discussed that GPCB, Forest and DPA shall jointly carry out activity to remove encroachment and prevent further destruction as decided in previous meeting. Already, reminder letter dated 17.02.2025 has been issued by this office in the said matter, but no action has been taken against the same.

In view of the above, you are hereby requested to remove all encroachment in CRZ area in co-ordination with Forest Department & this office and submit compliance within 15 days to the DLCRZ Committee. Remainder letter were also issued by this office vide ref: 2 & 3; till date no any report received. Therefore you are once again requested to remove all the encroachments in CRZ area as decided in the DLCRZ Committee meeting and submit action taken report.

**For and On Behalf of
Gujarat Pollution Control Board.**

F. M. Modi
**(F. M. Modi)
Regional Officer, Kutch (East)**

Copy to:

1. The District Collector and District Magistrate, Kutchfor information please.
2. The Member Secretary, DLCRZ Committee, Katira Complex -1, Mangalam Char Rasta, Sanskar Nagar, Bhuj.....for information please.

*Recd on
1/2/25*

95/6/2025

Anand Patel I.A.S.
Collector & District Magistrate
Kachchh, Bhuj



Collector Office, Kachchh
Jilla Seva Sadan, College Road,
Bhuj-Kachchh, (Gujarat) 370001.
Ph. 02832 - 250020
Fax 02832 - 250430
Mo. 099784 06213
E-mail : collector-kut@gujarat.gov.in
website : www.collectorkutch.gujarat.gov.in

BY R.P.A.D

NO. GPCB/RO-KUTCH-WEST/CRZ/T-19(1)/393

Date: 31/07/2025

**To,
The Chairman,
Deendayal Port Trust,
Administrative Office Building,
Post Box No. 50,
Gandhidham- 370201, Kutch.**

Subject: Decision of DLCRZ Committee in submission of action taken report in view of complaint received from 1) Kutch Camel Breeders Association regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau by Deendayal Port Authority (DPA) 2) Point no. 3.4 of violation cases mentioned in Report No-3 by CAG 3) Insaf Sangathan Kutch dated 12.02.2024 regarding non-removal of encroachment of land by DPT in the area from Kandla to Chirai 4) Mr. Neel Vijhoda regarding destruction of mangroves from Surajbari to Chirai 5) Sandesh newspaper cutting dated 20.07.2024 regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area.

Reference: 1) Letter issued vide no. GPCB/RO/Kutch-West/CRZ/T-55 (G)/528 dated 11/10/2023.
2) Letter issued vide no. GPCB/RO/Kutch-West/CRZ/T-19(1)/14/501 dated 02/08/2024.
3) Letter issued vide no. GPCB/RO/Kutch-West/CRZ/T-19(1)/14/722 dated 15/10/2024.
4) MoM of DLCRZ meeting dated 23.07.2025.

Respected Sir,

This is in reference to the complaint of the Kutch Camel Breeders Association, Bhuj regarding large scale destruction of mangroves in Vondh, Hadkiya Creek, Nani-Bet, Gulamsha Pir Dargah, Jangi, Chirai and nearby areas. The said issue was taken into consideration by Hon'ble NGT in the O.A. no 111/2018 and E.A 12/2020.

In the light of above Hon'ble NGT in the O.A. no 111/2018 and E.A 12/2020, Department of Environment & Forest had issued repetitive Directions u/s Section-5 of the Environment (Protection) Act, 1986 vide letter dated: 20/04/2018, 12/06/2019 & 05/11/2020.

The said matter was further appraised in the DLCRZ meeting vide dated 23.05.2023 and committee deliberately decided to carry out joint inspection. The Joint-committee was constituted and carried out inspection on 27.07.2023 under the Chairmanship of Sub-Divisional Magistrate, Bhachau and large-scale destruction of the mangroves were observed within DPT area and bunds are formed to block the creek water passage in CRZ 1-A Area.

Also, CAG has published report no. 3 on Performance Audit of Conservation and Management of Coastal Ecosystems in the year 2022 and as per point no. 3.4 of above violation cases are mentioned in the said report, the same report has been noted by the Committee.

With reference no: 1, 2 & 3, letters were issued for encroachment removal, restoration of mangroves and cancellation of leases which are violating CRZ Norms and submit action report to the committee. However, even after several communications, no any action taken report has been received regarding removal of encroachment, restoration of mangroves and cancellation of leases which are violating the CRZ norms.

Further, Execution Application no: 43/2024 is filed before the Hon'ble NGT, Principal Bench, New Delhi with respect to the original application no: 111/2018. Looking to the E.A No. 43/2024, once again notice was issued to DPA vide letter no: GPCB/RO/Kutch(W)/CRZ/T-19/ID:14/130 dated 24/02/2025.

Looking at the continuous correspondences of the District Level CRZ Committee to DPA; it is observed that removal of illegal salt pans encroachment and restoration of mangrove in CRZ-1A is yet pending from DPA side. The Committee has also noted that no action has been taken by DPA in this regard. Therefore, DLCRZ meeting dated 23/07/2025 has deliberately decided that as the land belongs to DPA and its primary responsibility of DPA to comply with the CRZ notification 2011.

Therefore, you are requested to instruct the senior concerned officers of DPA to comply following direction within a month.

- a. To remove all encroachments of illegal salt pans in DPA Area.
- b. To carry out mangrove restoration activity in DPA area where destruction of mangroves has been taken due to salt pans encroachment.
- c. To submit time bound action plan for above-mentioned activity to comply with Hon'ble NGT Order in matter no: 111/2018 and E.A.12/2020.

Further DLCRZ committee request you to take disciplinary action against the erring officers, if action has not been taken within stipulated time. Kindly note that the next date of hearing in Hon'ble NGT Pune is scheduled on 19.09.2025.

Thanking you.



(Anand Patel L.A.S)

Collector and District Magistrate
&
Chairman, DLCRZ Committee

Minutes of the Meeting of the District CRZ Level Committee (DLCRZ) to assist the GCZMA for enforcement and monitoring of the Coastal Regulation Zone Notification, 2011, held on date 29/08/2025 at 18:00 hrs under the chairmanship of District Collector and District Magistrate, Kutch.

As per Forest and Environment Department G.R.No.ENV-10-2011-800-E dated 14th October,2013; District Level CRZ Committee (DLCRZ) has been constituted for District Kutch vide order no. GPCB/CRZ/310/2015 dated 01.05.2015. DLCRZ Committee meetings are conducted regularly in matter of representations/complaint received about violation of CRZ notification. Review meeting of DLCRZ committee was held on 29.08.2025, 18:00 pm under the chairmanship of District Collector and District Magistrate, Kutch pertaining to the Execution Application no: 43 of 2024 in the matter of Original Application no: 111/2018 filed before Honorable National Green Tribunal, New Delhi. List of members attended the meeting is attached as Annexure-A. Discussion of agenda and decision taken in the meeting is mentioned herewith.

Sr. No.	Agenda of meeting	Action taken after meeting dated: 23.07.2025	Action decided by the Committee
1.	<p>a) Further action on representation received from Kutch Camel Breeders Association & Deendayal Port Authority (DPA) regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau (Same matter represented in CAG Report no. 3 - point 3.4)</p> <p>b) Representation received from Insaf Sangathan Kutch dated 12.02.2024 regarding non-removal of encroachment of land by DPT in the area from Kandla to Chirai</p> <p>c) Representation received by RO, Kutch (East) regarding complaint from Mr. Neel Vijhoda regarding destruction of mangroves from Surajbari to Chirai</p>	<p>DO letter issued to Chairman, DPA by Chairman DLCRZ on date: 31/07/2025; to remove all encroachments of illegal salt pans in DPA area and to carry out restoration of mangroves in said area. Submit time bound action plan for above mentioned activities.</p>	<ul style="list-style-type: none"> • DLC-Kutch (East) shall submit a time - bound action plan for actions to be carried out by M/s. Deendayal Port Authority as an implementing agency. • After frequent reminders and issuing DO letter dated 31.07.25 to DPA regarding one-month notice period for taking following actions i) to remove all encroachments of illegal salt pans in DPA area ii) to carry out mangrove restoration activity in DPA area where destruction of mangroves has been taken due to saltpan encroachments iii) to submit time bound action plan, no any action has been taken by DPA till date. • The Chairman of the DLCRZ committee further directed to DPA <ol style="list-style-type: none"> a) To submit time bound action plan for phase wise encroachments removal of illegal salt pans and restoration of mangroves where mangrove destruction had taken place. priority

<p>d) Letter received from DoEF dated 26.12.2023 regarding no action taken by DLC for violation cases mentioned in Report No-3 by CAG and requested to initiate legal action against the responsible firm/person</p> <p>e) Sandesh newspaper cutting dated 20.07.2024 regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area</p> <p>f) Further action on representation received from Department of Environment and Forest w.r.t CAG Report mentioning mangrove destruction in Ta: Bhachau Point no. 3.4 of CAG Report)</p>	<p>about 96 hectares ((32* 3)' land area) and Gulamshah Pir area in about 83 hectares' land area, where mangroves destruction was found as mentioned in report of DLCRZ committee dated July 2023, immediately.</p> <p>b) To ensure all security measures in Eco sensitive and critical areas which are possessed by DPA to prevent further encroachment and mangroves destruction. DPA to submit security plan for the above mentioned act.</p> <p>c) DPA Officials to meet personally DILR for any clarification required about the land possessed by whom; whether DPA or Revenue dept./Forest dept.</p> <p>d) DPA Officials to meet Superintendent of Police, Kutch (East) personally regarding requirement/ deployment of police force while bund removal activity to be carried out by DPA.</p>
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The meeting ended with vote of thanks to the chair.

Place: Bhuj-Kutch

Date: 29.08.2025

Regional Officer, Kutch (East)

&

Member Secretary of DLCRZ Committee

District Collector and District Magistrate, Kutch
Chairman of DLCRZ Committee



GUJARAT POLLUTION CONTROL BOARD

Regional Office : Kutch - East

Room No. 215-216-217, Deendayal Port Trust Administrative Building, Sector 8, Gandhidham - 370205. Kutch-Gujarat
Ph. No. 02836-230828. E-mail : or-gpcb-kute@gujarat.gov.in • xgn site : gpcb-xgn.gujarat.gov.in

BY R.P.A.D

Date: 09-09-25

NO. GPCB/RO-KUTCH-EAST/DLCRZ/T-7(7)/ 3987

To,
The Chief Engineer,
Deendayal Port Trust,
Administrative Office Building,
Post Box No. 50,
Gandhidham- 370201, Kutch.

Subject: Decision of DLCRZ Committee in submission of action taken report in view of complaint received from 1) Kutch Camel Breeders Association regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau by Deendayal Port Authority (DPA) 2) Point no. 3.4 of violation cases mentioned in Report No-3 by CAG 3) Insaf Sangathan Kutch dated 12.02.2024 regarding non-removal of encroachment of land by DPT in the area from Kandla to Chirai 4) Mr. Neel Vijhoda regarding destruction of mangroves from Surajbari to Chirai 5) Sandesh newspaper cutting dated 20.07.2024 regarding destruction of mangroves in Hadkiya creek, Kalo Dhola and Shawala area.

Reference: 1) DO Letter issued by Chairman DLCRZ dated: 31/07/2025
2) MOM of DLCRZ Committee dated: 29.08.2025

Respected Sir,

This is in reference to the complaint of the Kutch Camel Breeders Association, Bhuj regarding large scale destruction of mangroves in Vondh, Hadkiya Creek, Nani-Bet, Gulamsha Pir Dargah, Jangi, Chirai and nearby areas. The said issue was taken into consideration by Hon'ble NGT in the O.A. no 111/2018 and E.A 12/2020. Further, Execution Application no: 43/2024 is filed before the Hon'ble NGT, Principal Bench, New Delhi with respect to the original application no: 111/2018.

Looking at the continuous correspondences of the District Level CRZ Committee to DPA; it is observed that removal of illegal salt pans encroachment and restoration of mangrove in CRZ-1A is yet pending no action has been taken by DPA in this regard. Therefore, DLCRZ meeting dated 23/07/2025 has deliberately decided that land belongs to DPA and its primary responsibility of DPA to comply with the CRZ notification 2011.

After frequent reminders and issuing DO letter dated 31.07.25 to DPA regarding one-month notice period for taking following actions i) to remove all encroachments of illegal salt pans in DPA area ii) to carry out mangrove restoration activity in DPA area where destruction of mangroves has been taken due to saltpan encroachments iii) to submit time bound action plan, no any action has been taken by DPA till date.

Therefore, as the discussions held in DLCRZ Committee meeting dated: 29.08.2025; the Chairman of the DLCRZ committee further directed to DPA

- To submit time bound action plan for phase wise encroachments removal of illegal salt pans and restoration of mangroves where mangrove destruction had taken place. priority should be given to Jangi



area (total about 96 hectares ((32* 3)' land area) and Gulamshah Pir area in about 83 hectares' land area, where mangroves destruction was found as mentioned in report of DLCRZ committee dated July 2023, immediately.

- b) To ensure all security measures in Eco sensitive and critical areas which are possessed by DPA to prevent further encroachment and mangroves destruction. DPA to submit security plan for the above mentioned act.
- c) DPA Officials to meet personally DILR for any clarification required about the land possessed by whom; whether DPA or Revenue dept /Forest dept.
- d) DPA Officials to meet Superintendent of Police, Kutch (East) personally regarding requirement/ deployment of police force while bund removal activity to be carried out by DPA.

Kindly consider the above points and do accordingly.

Thanking you.

For and On behalf of Gujarat
Pollution Control Board,



F.M.Modi
Regional Officer GPCB &
Member Secretary, DLCRZ

Copy to:

1. The District Collector & District Magistrate, Kutch &
Chairman, DLCRZ Committee,
Collector Office, Bhuj.....For your information please.
2. The Director (Environment) &
Member Secretary, GCZMA,
Forest & Environment Department,
Block no: 14/8th floor,
Sachivalay, Gandhinagar.....For your information & necessary action
please.



सत्यमेव जयते

सुशील कुमार सिंह, भा.रे.से.मै.इं.
SUSHIL KUMAR SINGH, IRSME



अध्यक्ष
CHAIRMAN

दीनदयाल पत्तन प्राधिकरण, कंडला
पत्तन, पोत परिवहन और जलमार्ग मंत्रालय, भारत सरकार
DEENDAYAL PORT AUTHORITY, KANDLA
Ministry of Ports, Shipping and Waterways, Govt. of India

No. LW/PL/3594/ 189

Date: 09-09-2025

To,

The Collector and District Magistrate,
Collector Office, Kachchh, Bhuj-Kachchh(Gujarat) 370001.
E-mail: collector-kut@gujarat.gov.in

Sub : Decision of DLCRZ Committee in submission of action taken report in view of complaint received from 1) Kutch Camel Breeders Association regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachua, Ta: Bhachau by Deendayal Port Authority (DPA) 2) Point no. 3.4 of violation cases mentioned in Report No.-3 by CAG 3) Insaf Sangathan Kutch dated 12.02.2024 regarding non- removal of encroachment of land by DPT in the area from Kandla to Chirai 4) Mr. Neel Vijhoda regarding destruction of mangroves from Surajbari to Chirai 5) Sandesh newspaper cutting dated 20-07-2024 regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area-reg.

Ref : Letter No. GPCB/RO-Kutch-West/CRZ/T-19(1)/393 dated 31/07/2025

Sir,

Kindly refer to the above.

With reference to the above, it is informed that, in compliance of Hon'ble NGT Order dtd. 16/9/2020 in E.A. no. 12/2020 in OA No. 111/2018, DPA has already deposited an amount of Rs.2,42,64,200/- towards removal of Soil Bund of 4240 Rmt and restoration of Mangrove Plantation of 350.76 Ha in the area falling under the jurisdiction of DPA and also cancelled all the concerned Lease Allotments.

2. In this regard, consequent to the clarification w.r.t. the jurisdiction over the Jungi area, a time bound action plan is being formulated for carrying out the remaining work of removal of encroachments at Jungi & Gulamshah dargah area (about 115 Ha) which will be completed on a priority basis within a period of 3 months, once access to the site is available post-monsoon (photographs enclosed for reference).

3. Furthermore, with regards to the remaining work of Bund removal and restoration of mangroves, the Forest Department has been requested to submit their offer letter (Quote) for the said work. Such work shall also be completed on an urgent basis on receipt of the quote from the Forest Authorities.

: 2 :

4. In this regard, it is intimated that DPA remains committed to the goal of conservation of Environment and the aforementioned work will be completed in a time bound manner for which the active cooperation from the State & District Authorities is also solicited to achieve the desired optimum results.

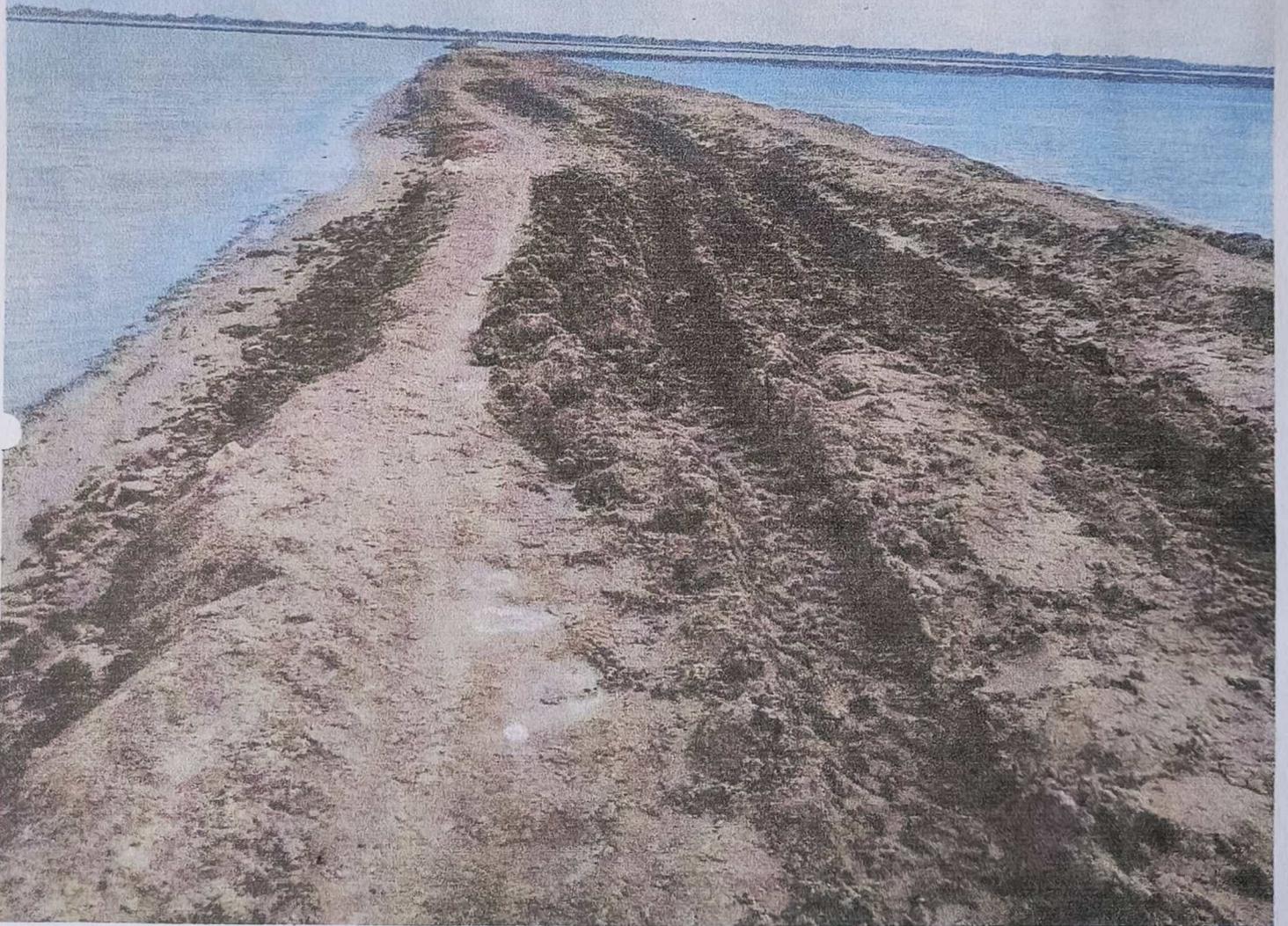
Yours sincerely,



**Chairperson
Deendayal Port Authority**

1053

52





NO. GPCB/RO-KUTCH-EAST/DLCRZ/T-7(7)/ 4148

Date: 24-12-25 BY R.P.A.D

To,
The Chief Engineer,
Deendayal Port Trust,
Administrative Office Building,
Post Box No. 50,
Gandhidham- 370201, Kutch.

Subject: Action to be taken in reference to EA no: 43 of 2024 in the matter of OA no: 111 of 2018 in context to site inspection dated: 22/12/2025 & 23/12/2025.

Reference: 1. Directions issued u/s 5 of the EPA, 1986 by ACS, F&ED dated: 20/04/2018,12/06/2019 and 05/11/2020.
2. DO Letter issued by the Chairman, DLCRZ to the Chairman, DPA on date: 11/10/2023,02/08/2024 and 15.10.2024.
3. Notice issued by the MS, DLCRZ to The Chief Engineer, DPA dated: 24/02/2025.
4. DO Letter issued by the Chairman, DLCRZ to the Chairman, DPA on date: 31/07/2025.
5. Letter to the Chief Engineer issued by MS, DLCRZ dated: 09/09/2025.

Respected Sir,

This is in reference to the complaint of the Kutch Camel Breeders Association, Bhuj regarding large scale destruction of mangroves in Vondh, Hadkiya Creek, Nani-Bet, Gulamsha Pir Dargah, Jangi, Chirai and nearby areas. The said issue was taken into consideration by Hon'ble NGT in the O.A. no 111/2018 and E.A 12/2020.

In the light of above Hon'ble NGT in the O.A. no 111/2018 and E.A 12/2020, Department of Environment & Forest had issued repetitive Directions u/s Section-5 of the Environment (Protection) Act, 1986 vide letter dated: 20/04/2018,12/06/2019 & 05/11/2020 as per reference no: 1.

The said matter was further appraised in the DLCRZ meeting vide dated 23.05.2023 and committee deliberately decided to carry out joint inspection. The Joint committee was constituted and carried out inspection on 27.07.2023 under the Chairmanship of Sub-Divisional Magistrate, Bhachau. As per the report, large-scale destruction of mangroves were observed within DPA area and bunds are formed to block the creek water passage in CRZ 1-A Area. Also, CAG has published report no. 3 on Performance Audit of Conservation and Management of Coastal Ecosystems in the year 2022 and as per point no. 3.4 of above violation cases are mentioned in the said report, the same report has been noted by the Committee.

DO letters were issued by the Chairman, DLCRZ as per ref no: 2 regarding bund removal activity in and around the inter tidal areas which are affecting the mangroves, blocking the creeks, disturbing the natural flow of tidal waters and activities which are commenced without obtaining prior clearance from the competent Authority and are in violation of the provision of the CRZ notification and submit action taken report submitting compliance. Further, Execution Application no: 43/2024 is also filed before the Hon'ble NGT, Principal Bench, New Delhi with respect to the original application no: 111/2018. Looking to the E.A No. 43/2024, once again notice was issued to you on dated: 24/02/2025 as per reference no: 3.

After frequent reminders and issuing DO letter dated 31.07.25 as per reference no: 4 to you regarding one-month notice period for taking following actions i) to remove all encroachments of illegal salt pans in DPA area ii) to carry out

मुख्य अभियंता का कार्यालय
दीनदयाल पत्तन प्राधिकरण
आवक संख्या: 6
दिनांक: 28/12/25

mangrove restoration activity in DPA area where destruction of mangroves has been taken due to saltpan encroachments
iii) to submit time bound action plan, no any concrete actions has been taken by DPA till date.

Members of District level CRZ Committee along with your officials have again visited (1) Jangi site area on 22/12/2025 & 23/12/2025 with reference to the observations made by Joint committee (constituted as per Hon'ble NGT Order dated 11.09.2019) during their site visit dated: 10/12/2019 & 11/12/2019 (2) Gulamshah Pir dargah area with reference to the observations made by team consisting of SDM, Bhachau and GPCB RO Kutch-East official during visit dated 05.07.2023.

With reference to the observations made by the DLCRZ committee members during visit on 22/12/2025 & 23/12/2025, you are hereby recommended to carry out following actions and submit action taken report at the earliest:

- DPA shall carry out bund removal activity in CRZ area and mangrove restoration work at Jangi area and Gulamshah Pir Dargah area and submit action taken report to DLCRZ.
- DPA shall assess existing encroachment in CRZ-1 A area and prepare detailed plan
 - To stop further encroachment
 - To initiate bund removal activity in and around the inter tidal areas which are affecting the mangroves, blocking the creeks, disturbing the natural flow of tidal waters and activities which are commenced without obtaining prior clearance from the competent Authority and are in violation of the provision of the CRZ notification.
- DPA shall carry out Drone surveillance activity on regular basis to control illegal encroachment activity at initial stage.
- DPA should review the existing land use pattern of Jangi and Ghulamshah Pir area under DPA and superimpose it on the approved CZMP maps, 2011 to verify CRZ Applicability and act accordingly to comply the CRZ Notification.
- DPA shall prepare KML (google imaginary) files of existing mangrove patches.

Kindly note that the next date of hearing in Hon'ble NGT Delhi is scheduled on 20/01/2026.

Thanking you.

For and On behalf of Gujarat
Pollution Control Board,

F.M. Modi
F.M. Modi

Regional Officer GPCB & Member
Secretary, DLCRZ

Copy to:

1. The District Collector & District Magistrate, Kutch & Chairman, DLCRZ Committee, Collector Office, Bhuj.....For your information please.
2. The Director (Environment) & Member Secretary, GCZMA, Forest & Environment Department, Block no: 14/8th floor, Sachivalay, Gandhinagar.....For your information & necessary action please.

-O/C-
Zee...

Minutes of the Meeting of the District CRZ Level Committee (DLCRZ) to assist the GCZMA for enforcement and monitoring of the Coastal Regulation Zone Notification, 2011, held on date 31/12/2025 at 11:00 hrs under the chairmanship of District Collector and District Magistrate, Kutch.

As per Forest and Environment Department G.R.No.ENV-10-2011-800-E dated 14th October, 2013; District Level CRZ Committee (DLCRZ) has been constituted for District Kutch vide order no. GPCB/CRZ/310/2015 dated 01.05.2015. DLCRZ Committee meetings are conducted regularly in matter of representations/complaint received about violation of CRZ notification. The meeting of DLCRZ committee was held on 31.12.2025 11:00 AM under the chairmanship of District Collector and District Magistrate, Kutch. List of members attended the meeting is attached as Annexure-A. Discussion of agenda and decision taken in the meeting for each agenda is mentioned herewith:

Agenda No.	Agenda of meeting	Pending agendas of Kutch-East Region Action taken till dates	Discussions held during meeting and Action to be taken
1.	<p>a. Further action on representation received from Kutch Cannel Breeders Association & Deendayal Port Authority (DPA) regarding destruction of mangroves, creeks and violation of NGT order in Village: Vondh & Bhachau, Ta: Bhachau (Same matter represented in CAG Report no. 3 – point 3,4)</p> <p>b. Representation received from Insaf Sangathan Kutch dated 12.02.2024 regarding non-removal of encroachment of land by DPT in the area from Kandla to Chirai</p> <p>c. Representation received by RO, Kutch (East) regarding complaint from Mr. Neel Vijhoda regarding destruction of mangroves from Surajbari to Chirai</p> <p>d. Letter received from DoEF dated 26.12.2023 regarding no action taken by DLC for violation cases mentioned in Report No-3 by CAG and requested to initiate legal action against the firm/person responsible</p> <p>e. Sandesh newspaper cutting dated 20.07.2024 regarding destruction of mangroves in Hadkiya creek, Kalo Dholo and Shawala area</p>	<ul style="list-style-type: none"> DO letter was issued on 31/07/2025 to Chairman, DPA by Chairman, DLCRZ with final 01-month notice period to carry out restoration and removal of bunds. Even after 1-month notice period, no concrete work was carried out by DPA. After DLCRZ committee meeting dated: 29/08/2025; once again DO letter to the Chairman, DPA is issued by the Chairman, DLCRZ to carry out following actions on date: 09/09/2025: (a) submit time bound action plan for phase wise encroachment removal and restoration of mangroves taking Jangi area as priority and Gulamshah Pir area (b) to ensure all security measures in eco-sensitive & critical areas (c) To personally meet the DILR officials for land clarification (d) to personally meet the SP Kutch East for deployment of police force while bund removal activity. DPA has submitted reply of DO letter dated: 09/09/2025 stating that: they shall complete the remaining work post monsoon when the site is accessible. Also, they have requested forest department to send their quote for bund removal & restoration of mangroves. In context to Honorable NGT order dated: 18/11/2025, DLCRZ Committee consisting of Forest Department, Mamladar-Bhachau and GPCB, Regional Office, Kutch-East had carried out joint visit on date: 22/12/2025 & 23/12/2025 to verify the present status of the Jangi site and Gulamshah Pir dargah area. DLCRZ members consisting of SDM Gandhidham- Anjar/ Bhachau, ACF Forest and MS DLCRZ & RO GPCB Kutch East had held meeting with Chairman & Deputy Chairman of DPT on 23/12/25 to 	<ul style="list-style-type: none"> The Chairman directed the DPA officials to accomplish bund removal activity, remove encroachment which obstruct free flow of natural creek/tributary in CRZ area by 07/01/2026. The Chairman instructed Forest Department to accomplish mangrove forestation in 96 Ha of Jangi area (allotted by DPA), as early as possible. The Chairman further instructed to carry out mangrove plantation in CRZ 1A area near Gulamshah Pir Dargah, where mangrove destroyed. After detailed submission of bund removal activity report from DPA, verification shall be done by DLCRZ Members.

<p>f. Further action on representation received from Department of Environment and Forest w.r.t CAG Report mentioning mangrove destruction in Ta: Bhachau. Point no. 3.4 of CAG Report)</p>	<p>sensitize about Hon'ble NGT matter and discussing about carry out bund removal activity, remove encroachment which obstruct free flow of natural creek or tributary and Mangrove Forestation in CRZ area. MS DLCRZ & RO GPCB Kutich East had issued letter to Chief Engineer DPT on 24/12/2025 for noncompliance observed during visit and recommendations made by DLCRZ team members as per their visit dated: 22-23/12/2025.</p> <ul style="list-style-type: none"> As per verbal communication with DPA; they have started bund removal activity from 26/12/2025 onwards; it is continued till date. Next course of hearing is scheduled on 20/01/2026. DO Letter to Chairman, DPA was issued on 31/07/2025. Joint visit was carried out 26/08/2025; it was observed that DPA has merely cut the bunds i.e. it has not demolished the bunds completely. Akhil Kutich Vagher Macchimar Seva Trust has again filed the same complaint of the same complaint. 	<p>The Chairman directed the DPA officials to remove all encroachments by 07/01/2026. They also directed DPA to take strict legal actions against encroachers/miscreants.</p>
<p>2. Complaint vide e-mail dated 30.09.2024 regarding complaint by Akhil Kutich Vagher Macchimar Seva Trust related to destruction of mangroves.</p>	<p>Joint visit was carried out on 31/07/2025 and it was observed that (a) lease holders carried out encroachments more than the granted lease area (b) All the 05 allotted leases attract the CRZ Applicability (c) Looking to the approved CZMP Map, 2011; all the allotted five leases falls under the CRZ-1 (A) area.</p>	<p>The Chairman instructed SDM, Mundra to prepare proposal for cancellations of leases which have carried out encroachment more than the granted lease area and remove encroachments in CRZ-1(A).</p>
<p>3. (a) Representation received from Shri Usmangani Sherasiya regarding violation of CRZ norms, destruction of mangroves and obstruction of tide flow in Village: Luni. Ta: Mundra (b) Representation received from Brackish Water Research Centre regarding 1.25 km construction of illegal bunds, destruction of CRZ land, mangroves and creek in Village: Luni. Ta: Mundra. (c) Representation received from Shri Reliya Altaf Junas regarding illegal cutting of mangroves, construction of embankments and bunds in CRZ area of Village: Luni. Ta: Mundra by salt company</p>	<p>Forest Department and Mamladar Bhachau have jointly inspected the said area on 05/08/2025 and was unapproachable at the time of visit.</p>	<p>The Chairman instructed SDM, Bhachau to remove encroachments.</p>
<p>4. Further action on representation received from RO, Kutich (East) vide e-mail dated 12.04.2023 w.r.t complaint received from Mr. Siddiq Osman Sama regarding illegal construction of bunds obstructing flow in creeks and Banas River</p>	<p>As per Reply submitted by M/s Adani port Authority dated 09.05.2024, MS DL CRZ will give a clear opinion on said matter.</p>	<p>The Chairman instructed to RO GPCB Kutich East to write a letter to Member Secretary, GPCB to take appropriate actions for violation of the provisions of EIA Notification, 2006.</p>
<p>5. E-mail received from DoEF regarding representation received from Altaf Reliya in context of backfilling of Sea by Adani Port Authority, Ta: Mundra</p>	<p>As per Reply submitted by M/s Adani port Authority dated 09.05.2024, MS DL CRZ will give a clear opinion on said matter.</p>	<p>The Chairman instructed to RO GPCB Kutich East to write a letter to Member Secretary, GPCB to take appropriate actions for violation of the provisions of EIA Notification, 2006.</p>

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Fresh inspection required for cases of Kutch-East Region			
1.	Letter received from DoEF for submitting action taken report in the matter of PIL no: 121/2021	<ul style="list-style-type: none"> The present petition is filed against allotment/ grant of lease by the Collector for salt manufacturing activity, at survey no. 211 of Kukadsar Village of Mundra Taluka of District Kutch, an area falling within CRZ - 1. A. This matter was discussed in the DLCRZ Committee meeting on 22/10/2021; Sub-Committee was constituted to carry out inspection. This Sub-committee had carried out inspection on 12/11/2021; and concluded that: <i>"Mangroves are observed towards the border of south & east direction of granted lease area which is not under the forest area. Bands of @ 5-7 meters width have been made around granted land area of salt pans. Salt manufacturing activity has been observed in some of the plots of granted lease area where mangroves have not been observed."</i> Again, this report was discussed in DLCRZ Meeting dated: 11/04/2022 and it was deliberately decided to keep status-quo as this matter is pending in Honorable High Court of Gujarat. Next hearing date: 16/01/2025. 	Inspection to be carried out by DLCRZ committee members to verify the present status of said grievances.
2.	Letter received from DOEF for complaint received from Vishnu Mori against M/s. Afcons Infrastructure for CRZ Violation.	<ul style="list-style-type: none"> GPCB RO Kutch East office was in receipt of complaint against M/s. Afcons Infrastructure regarding pollution and CRZ Violation. GPCB RO Office has conducted site visit on 26/09/2025 and issued Show cause notice for non-compliances observed. 	The Chairman instructed to GPCB RO Kutch-East to carry out verification about said matter. accordingly ask DPA for clarification and to allocate location outside CRZ Area for installation of RMC Plant.
3.	Letter received from DoEF in the matter of Writ petition PIL no: 17 of 2011 in the Honorable High court of Gujarat at Ahmedabad	<ul style="list-style-type: none"> As per letter, Writ Petition (PIL) No. 17 of 2011 is filed for following prayers: <i>"This petition is filed challenging the decision dated 27/6/2005 and order dated 15/7/2005 of the respondents for allocating and selling gauchar land of village Navnial admeasuring about 231 acres of Survey Nos. 224 and 225 paki which is illegal and unconstitutional. The petitioner is also seeking directions against the respondents to provide sufficient and alternative land for gauchar in view of 18th Annual Survey of the State of Gujarat carried out in the year 2007-</i> 	To Inform APSEZ to submit relevant details about this matter. Then after, Inspection to be carried out by DLCRZ Committee members to verify the present status of said grievances.

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		<i>2008 and not to carry out any developmental activities or any activity that changes the landscape, topography or geography, including filling up of Kotari creek, dredging and removal of mangrove forest and other trees within the land and the area of Mundra Port and SEZ, till environmental clearance and CRZ is granted by the Ministry of Environment and Forest, Union of India."</i>	
4.	Representation received from Shree Kutuh General Mazdoor Sangh against M/s. Bharat Salt regarding destruction of mangroves, blockages of creeks, encroachment on government land.	Next date of hearing is on 25/03/2026. Previously, representation was received against the same unit and no blockage of road for fisherman was observed as per report of DILR; therefore the case was disposed on DLCRZ committee on 11/12/2019.	Inspection to be carried out by DLCRZ Committee Members to verify the grievance.
5.	Representation received from Ashish Rupa Rabari regarding 1. destruction of mangroves and backfilling of area by MPL Pocket-3 2. Destruction of sand dunes by industries operating in the tunda village.	-----	Inspection to be carried out by DLCRZ Committee members to verify the present status of said grievances.
6.	Representation received from Kutuh Jila Machhimar Association regarding backfilling within the M/s. APSEZ area from CT-4 towards south direction.	-----	Inspection to be carried out by DLCRZ Committee members to verify the present status of said grievances.
7.	Representation received from Anwar Traya regarding backfilling within CRZ Area in the Kandla area by M/s. DPA.	-----	To Inform DPT to submit relevant details about this matter. Then after, Inspection to be carried out by DLCRZ Committee members to verify the present status of said grievances.
8.	Representation received from Vira Machhimar trust regarding project work running at Tuna Tekra, Ta: Anjar, Dist: Kutuh.	-----	Inspection to be carried out by DLCRZ Committee members to verify the present status of said grievances.
9.	Letter received from Director (Env) regarding appropriate actions needed to be taken with respect to the SCN issued by MS, DLCRZ to M/s. MSTPL	GPCB Officials in their visits dated: 04/03/2025 & 02/08/2025 noticed that open storm water drainage line carrying sewage from M/s. Mundra Solar Techno Park Limited is observed which ultimately meets to the sea which is the violation of CRZ Notification, 2011. Pertaining to this, SCN was issued by MS, DLCRZ dated: 13/08/2025 to unit for submitting the compliance. Till date, no compliance is submitted.	Regional office, GPCB Kutuh-East to submit latest inspection report to verify compliance of SCN issued by GPCB.

Matter to be disposed cases of Kutich-East Region			
1.	Representation received from Shri Ilyas Alibhai Juneja dated 16.04.2024 regarding destruction of forest and mangroves by unit M/s. DP World in Vill: Tuna-Rampar, Ta: Anjar	<ul style="list-style-type: none"> Joint visit was carried out on 26/08/2025 and as per the coordinates mentioned in the complaint, culverts were provided for free flow of water in the area. Mangroves were observed in the area as per coordinates mentioned in the complaint. As per fisheries department, fishing activity is prohibited in this area. As per the officials of DPA, coordinates mentioned in the complaints falls under the area of Adani Kandla Bulk Terminal not the DP world. 	It is observed that Tuna area has been denotified for fishing activity by Fisheries Department and culverts provided for free flow of water. Hence, Disposed the case.
2.	Representation received from Kandla Juth Machinar Sahakari Mandli Ltd vide e-mail dated 18.03.2024 regarding mangrove destruction and violation of CRZ by DPA.	<ul style="list-style-type: none"> Joint visit was carried out on 29/07/2025 and it was observed that lease holder has encroached additional 2 acres of land. SDM Anjar has directed lease holders to remove encroachment and intimate. Encroachment removal activity was carried out in the presence of circle officer, anjar on 05/08/2025. Again, site visit was carried out on 26/08/2025; and it was observed that lease holder has removed encroachment and bunds are flattened. Also, during site visit dated: 29/07/2025 additional encroachment by salt pans were observed. As per instruction received from Chairman, DLCRZ; Further, SDM Anjar has removed encroachment of @ 10-11 acres of land which is in possession of Dinesh Arjan Bava carried out site visit. 	Action has been taken by SDM Gandhidham-Anjar. Hence, disposed the case.
3.	Further action on representation received by RO, Kutich (East) regarding Complaint received from Mr. Hasan Aamad Sotha regarding destruction of mangroves in Vrasim Sea, Ta: Anjar		
4.	Representation received from DoEF dated 06.03.2024 regarding complaint received from Shri Naran Gadhi regarding stopping of work of oil storage tanks constructed by IOCL without EC/CRZ clearance in Ta: Mundra	Joint visit was carried out 31/07/2025 and said terminal is out of CRZ Area.	It is observed during latest inspection carried out by DLCRZ Committee members, this area falls out of CRZ area. Hence disposed the case.
Agendas of Kutich West Region			
1.	Further action on representation received from Department of Environment and Forest w.r.t CAG Report mentioning illegal construction in Ta: Mandvi (Point no. 3.11 of CAG Report)	<ul style="list-style-type: none"> Letter was issued to Managing Director, TCGL, vide no. GPCB/RO/Kutich-West/CRZ/T-19(1)/18/500 dated 02.08.2024. No action taken report received by the committee. Legal case u/s 15 of EPA-1986 has been filed against HV Resort the judicial magistrate first class court Mandvi, filing no-23/2024, date-03/07/2024 Letter was issued to secretary, TCGL, vide no. GPCB/RO/Kutich-West/CRZ/T-19 (1)/18/721 dated 	<ul style="list-style-type: none"> Letter submitted by the Mamlatdar, Mandvi, vide No. 5444/ 2025 / 06/2024 on 24.09.2025 as per the letter M/s TCGL has removed illegal construction in CRZ area. After detailed deliberation, the

	<ul style="list-style-type: none"> 15.10.2024. No action taken report received by the committee Letter was issued to SDM- Mundra on 07.08.2025 for removal of illegal construction by M/s. TCGL Resort and HV Resort, Mandvi in CRZ area. Further Notice was issued by Mamlatdar on 22.08.2025 for removal of illegal construction by M/s. TCGL Resort and HV Resort, Mandvi in CRZ area. 	<p>Committee has decided that the illegal construction in CRZ area of HV Resort shall be removed within 10 days by SDM Mundra.</p>
<p>2. Representation received from Shri Ibrahim A Kadar Turk dated 26.04.2024 regarding illegal construction of M/s. Sea leaf Resort and violation of CRZ notification in Vill: Maska, Ta: Mandvi</p>	<ul style="list-style-type: none"> Illegal construction of Sea leaf Resort without prior CRZ clearance and unit has constructed in NDZ area. As per representation, construction area seems more than 20,000 sq. m which might attract EC. Inspection conducted by GPCB, Kutch (West) and Town Planning Officer on 18.06.2024. Following observations were made: <ul style="list-style-type: none"> 1) Resort has constructed 500 sq. m of administrative building and 01 no. of retaining wall in No Development Zone (NDZ) area. 2) Retaining wall which is under construction was observed as encroachment. Letter issued to SDM, Mundra dated 11.07.2024 for removal of encroachments and unauthorized structures violating CRZ Notification. Show Cause Notice issued to Sea Leaf Resort dated 19.07.2024. Letter was issued to SDM, vide no. GPCB/RO/Kutch-West/CRZ/T-19 (1)/18/22/689 dated 04.10.2024 for Mundra to submit compliance status report in said matter. Reminder Letter was issued in the said matter to SDM-Mundra & Mamlatdar Mandvi vide no. GPCB/RO/Kutch-West/CRZ/T-19 (1)/22/98 dated 07.02.2025 for remove the encroachment in No Development Zone (NDZ) 	<ul style="list-style-type: none"> Letter submitted by the Mamlatdar, Mandvi, vide No. ૬૫૧૧/ ૨૧૩૫૧૨૭૬/ ૦૬/૨૦૨૫ on 24.09.2025 as per the letter M/s. Sea leaf Resort has removed illegal construction in CRZ area. After detailed deliberation committee has decided to disposed the matter as removed illegal construction in CRZ area.

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	<ul style="list-style-type: none"> • Letter was issued to SDM- Mundra on 07.08.2025 for removal of illegal construction by M/s. Sea Leaf Resort Pvt. Ltd, Vill: Maska, Ta: Mandvi • Further Notice was issued by Mamlatdar on 25.08.2025 for removal of illegal construction by M/s. Sea leaf Resort CRZ area. 	
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The meeting ended with vote of thanks to the chair.

Place: Bhuj-Kutch

Regional Officer, Kutch West

Date: 31/12/2025

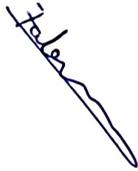
Member Secretary of DLCRZ Committee

Regional Officer, Kutch East

Member Secretary of DLCRZ Committee

District Collector and District Magistrate,
Kutch

Chairman of DLCRZ Committee



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